



Web Notice

Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna

Reserve Bank of India, Patna invites tenders in two parts through e-tendering from eligible and willing firms for undertaking “**Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna**”. The work is estimated to cost **₹16.25 lakh** (including GST) only.

2. This notice is being published for information only and is not an open invitation to quote in this limited tender. Participation in this tender is by invitation only and is limited to the selected Procuring Entity's enlisted contractors. Unsolicited offers are liable to be ignored. However, contractors who desire to participate in such tenders in future may apply for enlistment with RBI as per procedure.

3. It is a limited e tender. Only those firms which are empanelled in Estate Department, Reserve Bank of India, Patna in Trade – 19 (Electrical work {Rewiring, repairs and renovation of electrical installations in Residential Flats and Office Building) under Category IV up to ₹20 Lakh) are eligible to take part in the tender process. The tender document is available on RBI website <https://www.rbi.org.in/> for download.

3. E-Tender shall be submitted online in two parts. Part-I of the e-tender will contain the Bank's standard technical and commercial conditions for the proposed work, which must be agreed to by the tenderers. Part-II of the e-tender will contain the Bank's schedule of quantities and tenderer's price bid to be submitted online.

4. The firms fulfilling the eligibility criteria and desirous of being considered for award of the work should upload all the required documents at <https://www.mstcecommerce.com/eprocn/> on or before March 05, 2026 till 12.00 pm.

5. Part-I of the e-tender will be opened on March 05, 2026, at 03.00 pm onwards on MSTC website. The timeline of the tender is as follows:

A	E-Tender No.	RBI/Patna Regional Office/Estate/25/25-26/ET/1046 [Electrical Work for SBS]
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B	Mode of Tender	e-Procurement System (Online Part I – Techno-Commercial Bid and Part II - Price Bid through MSTC Portal https://www.mstcecommerce.com/eprocn)
C	Estimated Cost	₹16.25 lakh (Rupees Sixteen Lakh Twenty-Five thousand only) (Including GST)
D	Date of availability of Tender Document for download on MSTC portal	February 20, 2026 from 04.00 pm
E	Starting date of E-Tender for submission of Part-I (Techno-Commercial Bid) and Part-II (Price Bid) at https://www.mstcecommerce.com/eprocn	February 20, 2026 from 04.00 pm onwards
F	Date and time of pre-bid meeting	February 24, 2026, at 12.00 pm Venue: 2 nd Floor, Estate Department, Reserve Bank of India, Patna – 800 001
G	Earnest Money Deposit (Only through NEFT)	Not applicable
H	Last date of submission of EMD	Not applicable
I	Closing Date of e-tender for submission of Techno-Commercial Bid & Price Bid	March 05, 2026 till 12.00 pm
J	Date and Time of opening of Part-I (Techno-Commercial Bid)	March 05, 2026 from 03.00 pm onwards The Part II will be opened on any other date which will be communicated to bidders through email.
K	Transaction fee	Payment of transaction fee through MSTC payment gateway / NEFT / RTGS in favour of MSTC Limited



The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason thereof.

Note: Further, any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

Regional Director
Reserve Bank of India, Patna



**Reserve Bank of India
Estate Department
Patna**

**Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main
Office Building, Patna**

RBI/Patna Regional office/Estate/ 25 /25-26/ET/1046 [Electrical Work for SBS]

Part I (Techno-Commercial bid)

Date of Pre-Bid Meeting : February 24, 2026 at 12:00 Hrs.

Due date and time for Submission of e-Tender: March 05, 2026 up to 14:00 Hrs.

Date of opening of Part- I of e-Tender : March 05, 2026 from 15:00 Hrs.

Venue : RBI, Estate Department, Patna

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Disclaimer

भारतीय रिज़र्व बैंक, पटना (बैंक) ने इस निविदा दस्तावेज़ को तैयार किया है। यह जानकारी संभावित बोलीदाताओं को इसलिए प्रदान की जा रही है ताकि वे बैंक के मुख्य कार्यालय भवन, पटना में SBS और संबंधित क्षेत्र के इलेक्ट्रिकल (वायरिंग एवं पैनल) नवीनीकरण कार्यों की निविदा के लिए बोली प्रस्तुत कर सकें।

Reserve Bank of India, Patna (the Bank) has prepared this tender document. The information is provided to prospective Bidders to enable them to bid for **Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna.**

यह निविदा न तो किसी पक्ष के साथ कोई समझौता है और न ही किसी पक्ष को कोई कार्य करने के लिए आमंत्रण है। इस निविदा का उद्देश्य सभी इच्छुक पक्षों के साथ बैंक की आवश्यकताओं को साझा करना है ताकि वे अपनी बोली प्रस्तुत कर सकें। यद्यपि इस दस्तावेज़ में दी गई जानकारी को तैयार करने में बैंक ने यथासंभव सावधानी बरती है, फिर भी बैंक यह दावा नहीं करता कि यह जानकारी पूर्णतः संपूर्ण है। निविदा के उत्तरदाता स्वयं जानकारी एकत्र करने हेतु आवश्यक जांच-पड़ताल करें और केवल इस दस्तावेज़ की जानकारी पर निर्भर न रहें। यदि किसी उत्तरदाता द्वारा उचित सतर्कता नहीं बरती जाती है तो इसके लिए बैंक उत्तरदायी नहीं होगा।

This tender is neither an agreement with any party, nor invitation to any party to perform work of any kind. The purpose of this tender is to share requirements of the Bank with all interested parties in order to enable them to submit their Bid. **While the Bank has taken due care in the preparation of the information contained herein, the Bank does not claim that the information is exhaustive. Respondents to this tender are required to make their own inquiries and they should not rely solely on the information in tender. The Bank is not responsible if no due diligence is performed by the Respondents.**

बैंक इस निविदा को आगे न बढ़ाने, इस दस्तावेज़ में उल्लिखित समय-सारणी में परिवर्तन करने, कार्य के दायरे को अद्यतन करने या प्रक्रिया अथवा पद्धति में बदलाव करने का अधिकार सुरक्षित रखता है। बैंक किसी भी उत्तरदाता के साथ इस निविदा पर आगे चर्चा न करने का अधिकार भी सुरक्षित रखता है। बोली प्रस्तुत करने वाले व्यक्तियों या संस्थाओं को किसी भी प्रकार का या किसी भी मद का कोई व्यय/लागत प्रतिपूर्ति नहीं की जाएगी।

The Bank reserves the right not to proceed with this tender, to alter the timetable reflected in this document, to update scope of work or to change the process or procedure to be applied. It also reserves the right to decline to discuss the tender further with any respondent. No reimbursement of cost of any type or on any account will be paid to persons or entities submitting their Bid.

निविदा आमंत्रण सूचना The schedule of e-Tender

क्र	विवरण	विवरण (हिंदी में)
a.	ई-निविदा संख्या	RBI/Patna Regional office/Estate/25/25-26/ET/1046 [Electrical Work for SBS]
b.	निविदा का माध्यम	ई-प्रोक्योरमेंट प्रणाली (सीमित निविदा) (ऑनलाइन भाग I - तकनीकी एवं वाणिज्यिक बोली और भाग II - मूल्य बोली के माध्यम से) www.mstcecommerce.com/eproc
c.	निविदा आमंत्रण सूचना (NIT) डाउनलोड करने की तिथि	20 फ़रवरी, 2026 को 16:00 बजे के बाद

d.	प्री-बिड मीटिंग की तिथि एवं स्थान (ऑफ़लाइन)	24 फ़रवरी, 2026 को 12:00 बजे स्थान: संपदा विभाग, भारतीय रिज़र्व बैंक, पटना – 800001
e.	कार्य की अनुमानित लागत	₹16,25,000/-
f.	बयाना जमा राशि (EMD) अनुबंध राशि का 2%	लागू नहीं
g.	निविदा जमा करने की अंतिम तिथि	05 मार्च, 2026 दोपहर 12:00 बजे तक
h.	ई-निविदा में तकनीकी एवं मूल्य बोली अपलोड करने की आरंभ तिथि	20 फ़रवरी, 2026 को 16:00 बजे से www.mstcecommerce.com/eprochome/rbi
i.	तकनीकी एवं मूल्य बोली जमा करने की अंतिम तिथि	05 मार्च, 2026 को 12:00 बजे तक
j.	भाग-I (तकनीकी बोली) खोलने की तिथि और समय भाग-II (मूल्य बोली) की तिथि: अलग से सूचित की जाएगी	05 मार्च, 2026 को 15:00 बजे से
k.	लेन-देन शुल्क	MSTC लिमिटेड द्वारा निर्धारित अनुसार। भुगतान MSTC के पेमेंट गेटवे के माध्यम से ऑनलाइन किया जाएगा।

a) E-Tender no	RBI/Patna Regional office/Estate/ 25/25-26/ET/1046 [Electrical Work for SBS]
b) Mode of Tender	e-Procurement System (Limited Tender) (Online Part I - Techno-Commercial Bid and Part II - Price Bid through www.mstcecommerce.com/eproc)
c) Date of NIT available to parties to download (Notice for Inviting Tender)	February 20, 2026 after 16:00 Hrs.
d) Date and venue of the Pre-Bid Meeting (offline)	February 24, 2026 at 12:00 Hrs. Venue: - Estate Dept. Reserve Bank of India, Patna – 800001.
e) Estimated cost of the work	₹16,25,000/- (Rupees Sixteen Lakh Twenty-Five Thousand Only)
f) Earnest Money Deposit (EMD)	Not Applicable
g) Last date of submission of E-tender.	March 05, 2026 up to 12:00 Hrs.
h) Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at www.mstcecommerce.com/eprochome/rbi	February 20, 2026 from 16:00 Hrs.
i) Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	March 05, 2026 up to 12:00 Hrs.
j) Date & time of opening of Part-I (i.e., Technical Bid) Part-II Price Bid: Date of opening of Part II i.e., price bid shall be informed separately	March 05, 2026 from 15:00 Hrs.
k) Transaction Fee	As charged by MSTC Ltd. Payment of transaction fees will be paid online through MSTC payment gateway.

निविदा के भाग I के खुलने के बाद निविदा दस्तावेज के नियमों और शर्तों में कोई भी बदलाव स्वीकार्य नहीं है। किसी भी विक्रेता द्वारा ई-टेंडर फ्लोर में बोली प्रस्तुत करना निविदा के लिए नियमों और शर्तों की उसकी स्वीकृति की पुष्टि करता है। इस निविदा से होने वाला कोई भी ऑर्डर उसमें उल्लिखित नियमों और शर्तों द्वारा शासित होगा। निविदा आमंत्रित करने वाले प्राधिकारी को इस ई-टेंडर को रद्द करने या बिना कोई कारण बताए बोली प्राप्त करने की नियत तिथि बढ़ाने का अधिकार है।

No deviation of the terms and conditions of the tender document is acceptable after opening of Part I of the tender. Submission of bid in the e-tender floor by any vendor confirms his acceptance of terms & conditions for the tender. Any order resulting from this tender shall be governed by the terms and conditions mentioned therein. The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reasons thereof.

विक्रेताओं से अनुरोध है कि वे बोली लगाने से पहले प्रणाली से परिचित होने के लिए विक्रेता मार्गदर्शिका पढ़ें तथा www.mstcecommerce.com/eprochome पृष्ठ पर वीडियो देखें।

Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eprochome to familiarize them with the system before bidding.



**RESERVE BANK OF INDIA
ESTATE DEPARTMENT
PATNA**

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**Reserve Bank of India
Estate Department
Patna**

Section A

NOTICE INVITING e-TENDER

Name of the work: “Tender for Electrical Works for Renovation of SBS and allied area at Bank’s Main Office Building, Patna

1. E-tenders in two parts are invited for **“Tender for Electrical Works for Renovation of SBS and allied area at Bank’s Main Office Building, Patna”**.
2. The work is **estimated to cost ₹16,25,000/- (Rupees Sixteen Lakh Twenty-Five Thousand Only)** and is to be completed within **30 days from the 10th day of issue of work order.**
3. In the event of intending contractor’s failure to satisfy the Bank; the Bank reserves the right to refuse issuance of tender forms/documents to them. Interested contractors have to upload relevant documents satisfying all the points as stated above along with techno-commercial (Part-I) bid of tender. The same Eligibility documents should be uploaded with Techno Commercial Bid (Part-I) on the MSTC portal. It is to be duly noted that the tender process shall be executed on the MSTC portal through e-Tendering.
4. Tender forms will be available for downloading from MSTC portal w.e.f. **date February 20, 2026 from 16.00 hours**. A pre-bid meeting of Contractors will be held offline on **February 24, 2026 at 12.00 hours** at Estate Department, Reserve Bank of India, Patna.
5. Tenders form can be downloaded for viewing from RBI website www.rbi.org.in or www.mstcecommerce.com/eprocqualification
6. After scrutiny, if any of the contractors are not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing. **Further, the contractor should submit the original of the documents to the Bank when demanded to qualify for further tendering process. The duly filled and stamped Part-I of tender document should be uploaded by the contractors on MSTC portal.**
7. Interested contractors can participate in e-Tender after getting registered with www.mstcecommerce.com/eproc . Online Part I – Techno-Commercial Bid and Part II–Price Bid shall be opened through www.mstcecommerce.com/eproc and applicable transaction charges have to be paid by the firm.
8. Tender in prescribed format shall be submitted in two parts. Part-I of tender will contain the Bank’s standard technical and commercial conditions for the proposed work, Part-II of the

tender will contain **no conditions** but Contractor's Price Bid, Bank's Schedule of quantities, tender drawings, if any, only.

7.Part-I of the tenders will be submitted by the Contractors in MSTC portal. The same will be opened by RBI on March 05, 2026 at 15.00 Hrs. Those contractors who would like to depute their representatives, may depute their representatives to Estate Department, Reserve Bank of India, Patna 800001 for the same. Part II of the tender will be opened later. Due intimations will be given for the same.

8.The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason there for.

9. Regional Director, Reserve Bank of India, Patna, reserves the right to accept or reject any or all Bids without assigning any reasons and also reserves the right to relax any of the terms and conditions. No Contractor shall have any cause of action or claim against the RBI for rejection of his Bid.



**RESERVE BANK OF INDIA
Estate Department
Patna**

Section B

Important Information

Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna

1.e-Tenders are invited in two Parts for **“Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna.** The work is estimated to cost ₹16,25,000/- and is to be completed **within 30 days from the 10th day of issue of work order.**

2. Tender forms can be downloaded from MSTC portal from 16.00 Hrs. on date February 20, 2026.

3. The tenders for the above work in two parts i.e., Part-I containing technical specifications and the terms & conditions (Rates and amounts of items shall not appear anywhere in this part) and Part-II containing only rates of items stated in figures and words and amounts in figures **shall be filled/uploaded/attached on the MSTC portal, not later than 12.00 Hrs. on March 05, 2026, Part-I of the tenders will be opened on the same day at 15:00 hrs. Part-II of the tenders will be opened on a later date under intimation to the Contractors.**

Contractors are advised not to use any other forms on their own letterhead or otherwise for furnishing any information/rates/amount etc. All the information called for shall be complete in all respects. No enclosure is permitted in Part-II of the tender. Incomplete tenders or tenders not complying with the requirement are liable for rejection.

4. Before submission of tender, the contractor may inspect the site in person on any working day from Monday to Friday between 10:00 a.m. and 5:00 p.m. to study and understand the scope of works specified.

5.The tender of Part I shall be **opened in the** presence of the Contractors or their representatives who choose to be present **at 15.00 hours on March 05, 2026** and Price bid (Part II) of such of those tenders who are found eligible after scrutiny of their Part I of the tenders will be opened on a subsequent working day which will be intimated to all the eligible Contractors.

क्रम	विवरण	विवरण (हिंदी में)
A	कार्य की अनुमानित लागत	₹16,25,000/-
B	बयाना जमा राशि (EMD)	लागू नहीं
C	निविदा दस्तावेज़ डाउनलोड की तिथि (MSTC पोर्टल से)	20 फ़रवरी, 2026, दोपहर 16:00 बजे से
D	प्री-बिड बैठक की तिथि एवं स्थान	24 फ़रवरी, 2026, दोपहर 12:00 बजे स्थान: संपदा विभाग, RBI पटना
E	भरी हुई निविदा जमा करने की अंतिम तिथि एवं स्थान	05 मार्च, 2026, दोपहर 12:00 बजे तक
F	भाग-I (तकनीकी एवं वाणिज्यिक बोली) खोलने की तिथि व समय	05 मार्च, 2026, दोपहर 15:00 बजे
G	भाग-II (वित्तीय बोली) खोलने की तिथि व समय	तकनीकी एवं वाणिज्यिक बोलियों की जांच के पश्चात सभी ठेकेदारों को अलग से सूचित किया जाएगा
H	कार्य प्रारंभ होने की तिथि	कार्यदिश जारी होने की तिथि से 10 दिनों के भीतर
I	निविदा की वैधता	तकनीकी एवं वाणिज्यिक बोली खोलने की तिथि से 90 दिन तक
J	विवाद की स्थिति में क्षेत्राधिकार	पटना
K	कार्य पूर्ण करने की समयसीमा	कार्यदिश जारी होने की 10वीं तिथि से 30 दिन के भीतर
L	प्रदर्शन बैंक गारंटी (PBG)	कार्य आवंटन के पश्चात, सफल निविदाकार को अनुबंध मूल्य का 5% राशि की बैंक गारंटी (BG) किसी अनुसूचित बैंक से बैंक द्वारा निर्धारित प्रारूप में (अनुबंध की पूरी अवधि हेतु) प्रस्तुत करनी होगी। यह प्रदर्शन बैंक गारंटी (PBG) कार्यदिश जारी होने के 10 दिनों के भीतर बैंक को प्रस्तुत करनी होगी।

A	Estimate cost of the work	₹16,25,000/-
B	The Bid Security/EMD	Not Applicable
C	Tender documents can be downloaded from MSTC portal	From 16.00 Hrs. on February 20, 2026
D	Date and place of Pre-bid meeting	On February 24, 2026, at 12.00 pm Estate Department, RBI Patna
E	Last date and place of submission of completed Bid	March 05, 2026 up to 12:00 Hrs.
F	Date & time of opening of Part- I (Techno- Commercial Bids)	March 05, 2026 at 15:00 Hrs.
G	Date & time of opening of Part- II (Financial Bids)	Shall be intimated to all Contractors later after scrutiny of Techno – Commercial bids
H	Work Commencement Date	Within 10 days from the date of issue of work order
I	Validity of the tender	90 days from the date of opening of Techno – Commercial bid
J	All disputes arising shall be subject to the jurisdiction	Patna
K	Time for Completion	30 days from the 10 th date of issue of work order
L	PBG (Performance Bank Guarantee)	On award of the work, the successful tenderer/ shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per Annexure towards entire period of currency of Contract for due fulfilment of the Contractual obligations by the contractor. Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 10 days of the issue of work order.



RESERVE BANK OF INDIA
Estate Department
Patna
Section C

निविदा फार्म/ Form of Tender

The Regional Director
Reserve Bank of India
South Gandhi Maidan
Patna - 800001

महोदय/ Dear Sir,

इसमें इसके पश्चात ज्ञापन में विनिर्दिष्ट कार्यों से संबंधित विनिर्देशनों, ड्राइंगों, डिजाइनों और मात्राओं की अनुसूची की जांच कर और उक्त ज्ञापन में विनिर्दिष्ट कार्य-स्थल देखकर एवं जांचकर तथा निविदा को प्रभावित करनेवाली तत्संबंधी अपेक्षित जानकारी प्राप्त कर, मैं / हम एतद्वारा उक्त ज्ञापन में विनिर्दिष्ट समय के भीतर, संलग्न की गई मात्राओं की अनुसूची में उल्लिखित दरों पर निविदा में दिए गए करार के अंतर्नियमों, संविदादारों के लिए विशेष अनुदेशों, संविदादारों को सामान्य अनुदेश तथा विशेष शर्तों, शर्तों मात्राओं की अनुसूची एवं निविदा की शर्तों में लिखित रूप में दिए गए विनिर्देशनों, डिजाइनों, ड्राइंगों और डाटा शीट और मात्राओं की अनुसूची और इसके लिये उपलब्ध करायी गयी सामग्रियों के साथ तथा अन्य सभी मामलों में ऐसी शर्तों के अनुसार जहाँ तक वे लागू हों, उक्त ज्ञापन में विनिर्दिष्ट कार्य को निष्पादित करने का प्रस्ताव रखता हूँ/ रखते हैं।

Having examined the specifications, drawings, designs and schedule of quantities relating to the works specified in memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum having acquired the requisite information relating thereto as affecting the tender, we hereby offer to supply and execute the works specified in the said memorandum, within the time specified in the time memorandum, at the rates mentioned in the attached schedule of quantities and in all respects with the specifications, designs, drawings and instructions in writing referred to in conditions of tender, the Articles of Agreement, Special Conditions, Schedule of Quantities and conditions of Contract and with such materials as are provided for by us, and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	कार्य का विवरण /Description of work	बैंक मुख्य कार्यालय भवन, पटना में एसबीएस (SBS) और संबद्ध क्षेत्रों के नवीनीकरण हेतु विद्युत कार्यों के लिए निविदा। Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna.
(b)	अनुमानित लागत(रु) Estimated cost	₹16,25,000/- (Inclusive of GST)
(c)	बयाना / Earnest money deposit	लागू नहीं Not Applicable
(d)	भुगतान का प्रकार/ Mode of payment	निविदा भुगतान शर्तों के अनुसार As per tender Terms of Payment conditions.
(e)	कार्य पूरा करने का अनुमेय समय/ Time allowed for completion	30 days from the 10 th date of issue of work order
(f)	परिनिर्धारित हर्जाना Liquidated damages	प्रति सप्ताह निष्पादित कार्य की लागत का 0.25% अनुबंध राशि के अधिकतम 10% के अधीन।
(g)	बिल के पटाने की अवधि/ Period for settlement of Bill	अंतरिम बिल Interim bill 30 days अंतिम बिल- 30 दिन Final Bill 30 days
H	PBG of 5% of contract amount	Within 10 days of work order and shall valid till completion and handing over the work.

Having examined the above Memorandum of work (and other details of the work to be executed) and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to execute the works specified in the said Memorandum within the time specified in the said Memorandum at the rates specified in the price bid and as per the specifications of the Bank.

Each page of the tender document has been signed for having acquainted myself /ourselves of the conditions of the contract.

Should this tender be accepted, I/We hereby agree to abide by the terms and Conditions of the Bank in this regard.

Our Bankers are:

- i) _____

ii) _____

Name(s) and address(s) of our Company Proprietor/ Partners of the firm are:

i) _____
ii) _____
iii) _____
iv) _____

For and behalf of M/s

Signature with seal of the partner of the firm

Name:
Designation
Place
Date

(Certified true copy of the Power of Attorney of the above signature should be enclosed

Section D

Important instructions for E-procurement

Bidders are requested to read the terms & conditions of this tender before submitting online tender.

1	<p>Process of E-tender:</p> <p>A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid as well as Financial Bid will be done over the internet. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a Personal Computer/Laptop connected to the Internet. MSTC is not responsible for making such an arrangement. (Bids will not be recorded without Digital Signature).</p> <p>MSTC Version(V3): Vendor must have valid Class-III Digital Signature both Signing & Encryption type Certificate to participate in tenders Vendors are to make their own arrangement for bidding.</p> <p>SPECIAL NOTE: The Technical and Price bid has to be submitted online at www.mstcecommerce.com/eproc</p> <p>1). Vendors are required to register themselves online with www.mstcecommerce.com → e-Procurement → PSU/Govt depts → Select RBI Logo-</p> <p>> Register as Vendor -- Filling up details and creating own user id and password → Submit.</p> <p>2) Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact RBI/MSTC (before the scheduled time of the e- tender).</p> <p>Contact person (RBI): Anshuman Tripathi, AM(T-E) : 9415015483 (anshumantripathi@rbi.org.in) Sanjay Kumar, Manager: 8004865634 (sanjaykumar15@rbi.org.in) Abhisekh Saha, AM: 8777024272 (abhisekhsaha@rbi.org.in)</p> <p><i>Contact person (MSTC Ltd)</i></p> <table><thead><tr><th>Contact Person</th><th>Mail</th><th>Mobile</th></tr></thead><tbody><tr><td>Shri Malay Mandal</td><td>bmpatna@mstcindia.in</td><td>9831368791</td></tr><tr><td>Shri Amit Kumar Goutam</td><td>ptnopn1@mstcindia.in</td><td>9886624201</td></tr><tr><td>Shri Mayank Kumar</td><td>ptnopn3@mstcindia.in</td><td>8269000225</td></tr><tr><td>Shri Prashant Malviya</td><td>ptnopn2@mstcindia.in</td><td>9899972556</td></tr></tbody></table> <p>B) System Requirement:</p> <p>i) Windows 7 or above Operating System ii) IE-7 and above Internet browser.</p> <p>To disable "Protected Mode" for DSC to appear in The signer box following settings may be applied.</p> <p>Tools => Internet Options => Security => Disable protected Mode If enabled- i.e, Remove the tick from the tick box mentioning "Enable Protected Mode".</p> <p>Other Settings:</p> <p>Tools => Internet Options => General => Click on Settings under "browsing history/Delete Browsing History" => Temporary Internet Files => Activate "Every time I Visit the Webpage".</p> <p>To enable ALL active X controls and disable 'use pop up blocker' under</p>	Contact Person	Mail	Mobile	Shri Malay Mandal	bmpatna@mstcindia.in	9831368791	Shri Amit Kumar Goutam	ptnopn1@mstcindia.in	9886624201	Shri Mayank Kumar	ptnopn3@mstcindia.in	8269000225	Shri Prashant Malviya	ptnopn2@mstcindia.in	9899972556
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Shri Prashant Malviya	ptnopn2@mstcindia.in	9899972556														

	Tools→ Internet Options→ custom level (Please run IE settings from the page www.mstcecommerce.com once)
2	The Technical Bid and the Price Bid shall have to be submitted online at www.mstcecommerce.com/eproc Tenders will be opened electronically on specified date and time as given in the Tender.
3	All entries in the tender should be entered in online Technical & Financial Formats without any ambiguity.
4	<p>Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link under “My Menu” in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the vendor shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.</p> <p><u>Transaction fee is non-refundable.</u> A vendor will not have the access to online e-tender without making the payment towards transaction fee. The transaction fees paid are not refundable.</p> <p><u>NOTE</u> Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.</p>
5	Information about tenders/ corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).
6	E-tender cannot be accessed after the due date and time mentioned in NIT.
7	<p>Bidding in e-tender:</p> <p>a) Vendor(s) need to submit necessary Transaction fees to be eligible to bid online in the e-tender. Transaction fees are non-refundable.</p> <p>b) The process involves Electronic Bidding for submission of Technical and Financial Bid.</p> <p>c) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Commercial Bid through internet in MSTC website www.mstcecommerce.com → e-procurement →PSU/Government Depts→ Login under RBI→ My menu→ Auction Floor Manager→ live event →Selection of the live event</p> <p>d) The vendor should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common Terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run, then the vendor will not be able to Save/submit his Technical bid.</p> <p>e) After filling the Technical Bid, vendor should click ‘save’ for recording their Technical bid. Once the same is done, the Commercial Bid link becomes active and the same has to be filled up and then vendor should click on “save” to record their Commercial bid. Then once both the Technical bid & Commercial bid has been saved, the vendor can click on the “Final submission” button to register their bid.</p>

	<p>f) Vendors are instructed to use Attach Doc button to upload documents. Multiple documents can be uploaded.</p> <p>g) In all cases, vendor should use their own ID and Password along with Digital Signature at the time of submission of their bid.</p> <p>h) During the entire e-tender process, the vendors will remain completely anonymous to one another and also to everybody else.</p> <p>i) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.</p> <p>j) All electronic bids submitted during the e-tender process shall be legally binding on the vendor. Any bid will be considered as the valid bid offered by that vendor and acceptance of the same by the Buyer will form a binding contract between Buyer and the Vendor for execution of supply.</p> <p>k) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.</p> <p>l) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.</p> <p>m) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any vendor can be considered Successful on acceptance of terms & conditions of the tender.</p>
8	Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.
9	No deviation in terms and conditions of Technical and Commercial are allowed.
10	The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
11	Vendors are requested to read the vendor guide and see the video in the page www.mstcecommerce.com/eproc to familiarize them with the system before bidding. For technical assistance, MSTC officials may be contacted at 05224244702/05224240445 well in advance and bidders are advised to avoid any last minute rush. In case of any technical assistance required from MSTC, Bidders must contact MSTC at least one day prior before the e-tender closing day and get all their queries resolved.

Section E

GENERAL INSTRUCTIONS TO CONTRACTORS & SPECIAL CONDITIONS

1.1 e-tenders in two parts are invited for **Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna**. The work is estimated to cost Rs.16,25,000/- and is to be completed within 30 days.

Only banks valid empaneled contractors in electrical trade 19 who have eligibility in up-to 20 lakh under category IV will be able to participate.

NOTE: The above all documents to be uploaded on MSTC portal. e-tender submitted by a contractor who is found to be not satisfying the above criteria will be liable for rejection.

1.2 The tenders for the above work in two parts i.e. **Part-I** containing technical specifications and the terms conditions (Rates and amounts of items shall not appear anywhere in this part) and **Part-II** containing only rates of items stated in figures and words and amounts in figures shall be submitted on MSTC portal not later than **12:00 hrs. on March 05, 2026**. Part-I (Techno commercial bid) of the e-tenders will be opened on the same day at **15:00 Hrs. Part-II of the eligible qualifying tenders will be opened on a subsequent date under intimation to all the Contractors.** Contractors have to apply for the e-tender only through MSTC portal and not to use any other forms on their own letterhead or otherwise for furnishing any rates/amount etc. All the information called for shall be complete in all respects.

No enclosure is permitted in Part II of the tender. Incomplete tenders or tenders not complying with the requirement are liable for rejection.

1.3 If the intending Contractor feels that any of the terms and conditions of the tender documents is not acceptable to them or they feel that additional terms and conditions are required to be incorporated, they may indicate these conditions or additional or amended conditions only in separate sealed cover (duplicate). All other terms and conditions on which there are no observations by the intending Contractors shall be constructed as acceptable to the Contractor.

(a) Part-II of the Tender, containing only rates of items and amount stated in figures and words will be opened on a subsequent date to be intimated to all the Contractors.

(b) Tenders shall remain open to acceptance by the Bank for a period of three months from the date of opening Part-I of the Tender which period may be extended by mutual agreement and the Contractor shall not cancel or withdraw the Tender during this period.

a. No advice of any change in rate or conditions after the opening of Part II of the tender will be entertained.

b. Each of the tender documents should be signed by the person or persons submitting the tender in token of his/their having acquainted himself/themselves with the General Conditions of Contract, Specifications, and Special Conditions etc. as laid down. Any tender with any of the documents not signed will be rejected.

c. The Contractor submitted on behalf of a firm shall be signed by all the partners of the firm or by a partner who has the necessary authority on behalf of the firm to enter into the proposed contract, otherwise the tender may be rejected by the bank.

d. The Reserve Bank of India does not bind itself to accept the lowest or any

tender and reserve to itself to accept or reject any or all the tenders either in whole or in part, without assigning any reasons for doing so.

1.4 On receipt of intimation from the Bank of the acceptance of his/their tender, the successful Contractor shall be bound to implement the contract and within ten days thereof the successful Contractor shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering whether such formal agreement is or is not subsequently executed.

1.5 i. Performance Bank Guarantee (PBG) as security deposit for completion period: On award of the work, the successful Contractor shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per [Annexure II](#) towards security deposit for the due fulfilment of the contract. This Performance Bank Guarantee (PBG) shall be initially valid for a period of contract duration plus three (3) months and shall be suitably extended till final completion of the work plus three (3) months in case of extension of contract period. Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 10 days of the issue of work order and it will be returned after completion of the work.

If the Contractor fails to furnish the Performance Bank Guarantee within stipulated time period, their tender is liable to be cancelled. In case of delays in submission in unavoidable circumstances, charges for delay in submission of Performance Bank Guarantee shall be recovered from the bills of the contractor at Bank rate.

ii. Retention Money (RM): In addition to 5% PBG, retention Money @ 5% will be deducted from each bill and retention money shall be released after satisfactory completion of defect liability period (DLP) of one year. The amount retained by the Bank shall not bear any interest.

1.6 All compensation or other sums of money payable by the Contractor to the Bank under the terms of this Contract may be deducted from his/her earnest money and the security deposit if the amount so permits and the contractor shall, unless such deposit becomes otherwise payable, within ten days after such deduction make good in cash the amount so deducted.

1.7 Thereafter, the Bank at its discretion will consider or reject any or all the tenders without assigning any reason, therefore.

1.8 The Contractor shall carry out all the work strictly in accordance with drawings, details and instructions of the Bank's Engineer. The bidders are requested to check all the drawings related to this work, which are available at Estate Department, Patna Office, before submission of the tender.

1.9 The rates quoted shall be firm and shall not be subjected to variations in exchange rate, rate of taxes, duties, levies or variation in labour rates. The rates shall be quoted for complete work and shall include charges for all taxes, duties, levies, consumables, labour, transport, insurance for transit, storage as also workmen compensation & 2nd party liability policies, execution & handover the executed work to the Bank. No concessional form for any taxes, duties and levies will be issued by the Bank. Similarly, no import license will be issued by the Bank. All payments will be made at Patna and

will be in Indian rupees only. The Contractors are advised **to include the GST** in the quoted amount.

1.10 Contractors are advised to quote strictly as per BOQ. The schedule of quantities is based on probable quantities. The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for the Schedule of Quantities approximately indicate the total extent of work but may vary to each and every item should be correct, workable and self-supporting. The quantities upto any extent and may even be omitted depending upon the site conditions and requirements solely at the discretion of the Bank thus altering the aggregate value of the Contract. No claim shall be entertained on this account.

1.11 The tender shall be accompanied by leaflets/literatures giving complete technical & constructional details along with list of make in offered.

1.12 The Contractor must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must examine the Drawings (which are available at Estate Department) and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters pertaining thereto.

1.13 Time allowed for carrying out the work as mentioned in the Memorandum shall be strictly observed by the Contractor and it shall be reckoned from the day after written order to commence the work is issued. The work shall throughout the stipulated period of the Contract be proceeded with all due diligence and if the Contractor fails to complete the work within the specified period, he/she shall be liable to pay compensation as defined in clause 1.25 of the Conditions of Contract. The Contractor shall before the commencing of work prepare a detailed work program which shall be approved by the Bank's Engineer.

1.14 The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing of the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring Government controlled or other building materials or in obtaining water and power connections for construction purposes or for any other reason whatsoever and the Bank shall not be liable for any claim in respect thereof. The Bank does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.

1.15 The successful Contractor is bound to carry out any items of work necessary for the completion of the job even though such items are not included in the quantities and rates. Schedule of instructions in respect of such additional items and their quantities will be issued in writing by the Architect with the prior consent in writing of the Bank.

1.16 The successful Contractor must co-operate with the other contractors appointed

by the bank so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Bank.

1.17 The Contractor must bear in mind that all the work shall be carried out strictly in accordance with Specifications made by the Architects and also in compliance of the requirements of the local public authorities and to the requirements

1.18 The successful Contractor shall submit a Bar Chart Programme for completion of the work.

1.19 The successful Contractor shall execute an agreement with the Bank on stamped paper of appropriate value as per stamp act within **ten days** of receipt of letter of acceptance. However, the issue of letter of acceptance by the Bank shall be construed as a binding contract, as though such an agreement has been executed and all the terms and conditions shall apply on this contract.

1.20 Terms of payment - The following payment for the system will be made by Patna Office about this work.

The payment schedule shall be structured as follows:

- a) 60% of the contract value shall be released upon satisfactory completion of the supply and installation of new electrical power panels and associated cable laying works, as per the tender specifications and submission of the Test certificate of electrical panel.
- b) 35% of the contract value shall be released upon formal handover of the completed works, subject to full compliance with all tender terms and conditions.
- c) 5% of the contract value (Retention Money) shall be released after the completion of a one-year defect liability period from the date of handover, contingent upon satisfactory performance and absence of unresolved defects.

1.21 The Bank reserves the right to accept or reject any or all the tenders either in full or in part without assigning any reasons thereof.

1.22 The Contractor shall strictly comply with the provision of safety code annexed hereto.

1.23 The contractor shall submit the names and personal details of site in-charge/ supervisor and his authorized representative along with their role, responsibilities and authority (with regard to supervision, quality control, documentation, measurements, signing measurement book, correspondence, receiving instructions from bank etc.) within 2 days from the date of issue of work order.

1.24 All the bidders shall submit a detailed bar chart indicating the details of various major activities involved in the work and their expected completion period,

specifying the parallel and sequential activities, starting from the scheduled commencement of work so as to complete the entire work within the tender specified period along with the Part-I of the tender. The bidders shall also indicate the approximate deployment of manpower/ labour, as planned by them for the above purpose, commensurate with the planned schedule. After award of work, the contractor shall be required to carry out micro planning and the detailed schedule/ Bar Chart shall be submitted within 2 days from the date of issue of work order for proper planning, monitoring and review of progress of work.

- 1.25** The progress of work shall be reviewed by the Bank on a monthly basis. The meeting may be held at site or in Bank's Main Office Premises. The meeting should be attended by the contractor himself (in case of proprietorship firm) or authorized partner/ senior official in case of partnership firm/ limited company along with contractor's site in-charge. For this purpose, the contractor shall prepare and submit a progress report indicating following:
- a) Progress for the previous month and the planning for the next month.
 - b) The reasons for major deviations in planned schedule and the actual progress achieved along with any hindrances/ decisions required from the Bank.
 - c) Procurement schedule for long lead items
 - d) Variations / extra item statement
 - e) Statement indicating various tests conducted during the month and planned for next month.

- 1.26** The contractor shall maintain following registers/ documents at site and keep them updated on a regular basis. These registers/ documents after completion of work shall be handed over to the Bank:

- a)
- b) Site instruction book (in duplicate)
- c) Certified true copy of the contract
- d) Material receipt register along with copies of delivery challans
- e) Copies of all bills for which Basic rate is specified in the tender
- f) Labor daily attendance register
- g) Approved detailed schedule/ Bar chart and approved modifications of the same, If any.
- j) Material test register along with copies of test reports/ certificates received from the manufacturer/ laboratory

- 1.27** The contractor shall use only approved brands of materials as given in the Annexure. In absence of any such choice indicated by the tenderer in the Part – I, the contractor will be required to use the material as per Bank's instructions.

- 1.28** Wherever the basic rate for the material is specified, the contractor should furnish all the paid bills for Banks verification. The purchase rate shall be got approved from the Bank before purchasing. The adjustment in price shall be made only on measured quantity. No overhead and profit shall be considered on the cost

difference. The basic prices are ex-godown and are inclusive of excise duty, sales tax, octroi and all other duties levied by Local authority / Government. The rate quoted shall include transportation to site, storing and handling etc.

1.29 Bank will require the contractor to produce, samples of all the materials, accessories/finishes prior to procurement/manufacture. The Bank's Engineer shall approve samples of the materials for the work. Failure to comply with these instructions can result in rejection of the work.

I/We have understood all the above-mentioned conditions and they are acceptable to me/us.

Place:
Date:

Signature of Tenderer
Name:
Designation
Seal of the firm

SPECIAL CONDITIONS

1. The workmen will not be allowed to stay within the premises.
2. The water required for the work or workmen can be availed from the available source at site free of cost. The Contractor has to tap the same from the point shown to them at their own cost.
3. The electric power required for the work can also be similarly drawn from the supply available at site free of cost. The Contractor has to tap the same from the point shown to them at their own cost.
4. Permission, if any, required from the local bodies shall be obtained by the Contractor at their cost.
5. Even though in finishing items, the number of coats of paint/polish are mentioned, the contractor shall note that the entire furniture be finished in top class while handing over, including if necessary, additional coat of painting/polishing etc. without any extra cost.
6. The intending tenderer can obtain any clarifications regarding the tender drawings, specifications etc. if any from the office of the Deputy General Manager, Reserve Bank of India, Estate Department, Patna, on any Bank's working day.
7. The entire materials for the work shall be brought to the working area through the staircase. The delivery of materials shall be given on the floors specified in the tenders.
8. Wherever the basic rate for the material is specified, the contractor should provide to the Bank for verifications all paid bills of purchased materials for ascertaining the actual rate of purchase so as to settle the difference in cost of material. The rate shall be got approved from the Bank before purchasing. The adjustment in price of materials shall be made on measured quantity only. No overhead or profit shall be considered on the cost difference. The basic price for the materials shall be taken as the cost of material at dealer's go down inclusive of taxes.
9. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer away from the bank's premises.
10. The tenderer shall use only approved brand materials.
11. A qualified, experienced and responsible full time supervisor shall be posted at site who can receive instructions, maintain account of materials etc. take decisions at site, without waiting for the instructions of the contractor.
12. No lapses from the Contractors side, which may cause damage to the occupants.
13. The work has to be carried out with least inconvenience to the staff.
14. Programme should be submitted before commencement of work so as to enable the Bank to intimate the occupants in advance for smooth working and better progress and the time schedule should be strictly adhered to.
15. No labourers shall be permitted to stay inside the campus after working hours.
16. The Contractors has to obtain permission from the local authorities as per the existing local byelaws for such works and the charges/fees if any, has to be borne and paid by the contractor including water and draining charges.
17. The contractor should have valid Labour license from Labour Commissioner wherever the number of labourers engaged is 20 or more.
18. Works contract/ VAT shall be deducted as per instructions of Government at source. The rate quoted shall include all such taxes and levies.

- 19.** The contractor shall have the addresses and photographs of their workmen being engaged by them for the said work. The entry of workmen will be allowed inside the building only on producing the photo pass issued by the Bank's Caretaker.
- 20.** Before quoting the rates contractor should inspect the site and understand the nature and scope of the work for themselves.
- 21.** Any damage cause to any of Bank's properties shall be made good by the contractor at their own cost.
- 22.** The contractor shall carry out the work strictly in accordance with specification details and instructions of the Bank's Engineer.
- 23.** The Contractor shall make their own arrangements for storing of their materials at site.
- 24.** The Contractor shall keep the Bank indemnified against all claims, if any.
- 25.** The contractor shall only use MS 'H' frame scaffolding.
- 26.** The Contractor shall ensure payment of minimum wages to the workmen employed by him as per Central Labour Commissioner's rates and obtain their signature or thumb impression on wage slip. A copy of such wage slip shall be submitted to the Bank.
- 27.** Successful contractor shall provide a proper uniform to their worker engaged on site for identification purpose.
- 28.** Successful contractor shall post a qualified Engineer at site during execution that shall follow necessary instruction given by the Bank's Engineer from time to time including keeping proper record of chemicals and cement brought at site including maintaining the record of day to day consumption.

Place:

Date:

Signature of Tenderer with seal



RESERVE BANK OF INDIA
ESTATE DEPARTMENT
PATNA

Section F
SAFETY CODE

1. First aid appliances including adequate supply of sterilized dressing and cotton wool shall be kept in a readily accessible place.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from the ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of trench of half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalts, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. (i) No paint containing lead or lead products shall be used except in the form of paste of readymade paint.
(ii) Suitable facemasks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
12. Hoisting machines and tackle used in the works, including their attachments, anchorage and supports shall be in perfect condition.
13. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.
14. To strictly follow health related protocol at work site as advised by authority/authorities.

ELECTRICAL SAFETY

1. All the temporary electrical power for carrying out various services at site such as cutting / drilling machine shall be provided through properly rated earth leakage protection devices (ELCB).
2. Only ISI marked 3 pin plug and other appliances and equipment's shall be used.
3. Electrical power cables / wires used shall be properly rated and joints should be avoided. If there, the joint should be proper and insulated.
4. All electrical appliances i.e. welding, drilling, cutting machine, etc. shall be safely and securely earthed to prevent leakage current while in operation.
5. Before commencing the welding work for the first time on any day, fire section shall be informed.
6. Fire buckets filled clean dry sand and ready for immediate use for extinguishing fires, in addition to fire extinguishers suitable for dealing with fires, shall be conspicuously marked and kept at site at convenient location.
7. Personal protective equipment such as safety shoes, hand gloves, welder's mask, ear plugs, etc. as applicable depending upon the requirement of the work, shall be used by the workmen to prevent occupational health hazards.
8. The safety belt shall be used by the workmen while working from height for more than 10 feet from ground level.
9. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
10. Power supply shall be switched off from the Mains when equipment is not in use.
11. Wood-shavings, saw-dust or any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
12. The work site shall be properly illuminated during the work.
13. All the electrical works should be carried out by licensed / authorized electricians / wiremen.
14. Portable battery-operated lights may be used at work site to avoid laying of temporary wire for lights.
15. Necessary barricading and signage boards of good quality shall be fixed at conspicuous locations at the work site.
16. Aluminum / steel ladders should have proper rubber insulation at the base and wherever required, these ladders shall be kept on electrical insulating safe rubber mats.

Place :

Date :

Signature of the tenderer with Seal

FIRE SAFETY

- i. Cutting / drilling machine and other electrically operated equipment's used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipment's shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e., welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- vi. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- viii. Used paint drums shall be stored in specified store only after closing them properly.
- ix. Personal protective equipment's such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
- xi. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xii. Both the staircase doors shall be normally kept closed.
- xiii. None of the fire extinguishers shall be removed/shifted from its designated location.
- xiv. Power supply shall be switched off from the mains when equipment is not in use.
- xv. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvi. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvii. Battery operated emergency light/torches shall be provided by the contractor to the workmen while working beyond office hours.

Place:

Date:

Seal & Signature of the Tenderer.

I/We hereby declare that we have read and understood the safety code of the tender and will fully abide by the same, should the work tender is awarded to me/us.

Place:

Date:

Signature & seal of the contractor



RESERVE BANK OF INDIA
ESTATE DEPARTMENT
PATNA

Section G
Conditions of contract - commercial

THE CONDITIONS HEREINBEFORE REFERRED TO

1.1 Interpretation Clause

1.1.1 In construing these conditions, the Specifications, Schedule of Quantities and Contract agreement, the following words shall have the meaning herein assigned to them except where the subject of context otherwise required.

- (a) "Bank" shall mean the Reserve Bank of India, Patna and shall include its assigns and successors.
- (b) "Contractor" (i) in the case of partnership shall mean _____ and _____ trading as partners in the names and style of _____ and having a place of business at _____ and shall include the partners for the time being of the said firm and legal representatives of a deceased partner (ii) in the case of individual shall mean Shri _____ trading in the name and style of _____ and shall include his heirs, successors and legal representatives (iii) in the case of Company shall mean _____ a company incorporated under _____ 20 _____ And having its registered office at _____ and shall include its successors and assigns.
1. "Site" shall mean the site of the Contract works including any building and erections thereon and any other land (inclusively) as aforesaid allotted by the Bank for the Contractor's use.
 2. "This Contract" shall mean the Articles of Agreement, the Special Conditions, the Conditions, the Appendix, the Schedule of Quantities, Specifications, and Drawings, etc., attached hereto and duly signed.
 3. "Architect" shall mean General Manager/Deputy General Manager, Estate Department.
 4. **Bank's Engineer:** The term "Bank's Engineer" shall mean the person appointed and paid by the Bank to inspect the works. The Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials, and for checking and measuring time and materials. Neither the Bank's Engineer nor any representative of the Bank shall have power to give notice to the Contractor or his representative of non-approval of any work or materials and such work shall be suspended or the use of such materials shall be discontinued.
 5. The work will, from time to time, be examined by the Bank's Engineer/Bank's representative but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at any stage of the works or after the same is completed. Subject to the limitation of this clause the Contractor shall

take instructions only from the Bank's Engineer.

- (h) "Notice in Writing" or Written Notice shall mean a notice written, typed or printed characters sent (unless delivered personally or otherwise proved to have been received) by registered post to the last known private or business address or registered office and shall be deemed to have been received when in the ordinary course of post it would have been delivered.
- (i) "Act of Insolvency" shall mean any act of insolvency as defined by the Presidency Towns Insolvency Act or the Provincial Insolvency Act or any Act amending such original.
- (j) "Net Prices" if in arriving at the Contract amount the Contractor shall have added to or deducted from the total of the items in the tender any sum either as percentage or otherwise, than the net prices of any item in the tender shall be the sum arrived at by adding to or deducting from the actual figure appearing in the tender as the price of that item a similar percentage or proportionate sum provided always that in determining the percentage of proportion of the sum so added or deducted by the Contractor the total amount of any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "Net rates" or "Net Prices" when used with reference to the Contract or accounts shall be held to mean rates or prices so arrived at.
- (k) "The Works" shall mean "**Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna**
- (l) Words imparting persons include firms and corporations. Words imparting the singular only also include the plural and vice versa, where the context requires.

1.2 Scope of Contract

1.2.1 The Contractor shall carry out and complete the said work in every respect in accordance with this Contract and with the directions of and to the satisfaction of the Bank's Engineer. The Bank's Engineer may in his absolute discretion and from time to time issue further drawings and / or written instructions, details, directions, and explanations which are hereafter collectively referred to as "Bank's Engineer's Instructions" in regard to,

- (a) The variation or modification of the design, quality or quantity of works or the addition or omission or substitution of any work.
- (b) Any discrepancy in the drawings or between the Schedule of Quantities and/or Drawings and/or Specifications.
- (c) The removal from the site of any materials brought thereon by the Contractor and the substitution of any other material therefor.
- (d) The removal and/or re-execution of any works executed by the Contractors.
- (e) The dismissal from the works of any persons employed thereupon.
- (f) The opening up for inspection of any work covered up.
- (g) The amending and making good of any defects under clause 1.19 hereof.

1.2.2 The Contractor shall forthwith comply with and duly execute any work comprised in such Bank's Engineer's Instructions provided always that verbal instructions, directions and explanations given to the Contractor or his representative upon the work by the Bank's Engineer shall, if involving a variation, be confirmed in writing by the Contractor within SEVEN days, and if not dissented from in writing within a further SEVEN days by the Bank's Engineer, such shall be deemed to be the Bank's Engineer's Instructions within the scope of Contract.

1.3 Variations to be approved by Bank

1.3.1 Notwithstanding anything herein contained, the Bank's Engineer or his representative shall not, without the prior concurrence in writing of the Bank issue any instructions, verbal or in writing, which will result in the Bank having to pay the Contractor an additional sum and all instructions issued to the

Contractor should forthwith be brought to the notice of the Bank. The Contractor shall submit a statement of variations giving quantity and rates duly supported by analysis of rates, vouchers, etc. The rates on scrutiny and final acceptance by the Bank shall form a supplementary agreement. The Bank shall not be liable for payment of such variations until these statements are sanctioned by it.

1.4 Drawings, Schedule of Quantities and Agreement

1.4.1 The Contract shall be executed in duplicate and the Bank and the Contractor shall be entitled to one executed copy each for his use. The Contractor on the signing hereof, shall be furnished by the Bank's Engineer, free of cost, one copy each of the said Drawings and of the Specifications. Any further copies of such Drawings required by the Contractor shall be paid for by him. The Contractor shall keep one copy of all Drawings on the works and the Bank's Engineer or his representative shall at all reasonable times have access to the same. Before the issue of the final certificate to the Contractor he shall forthwith return to the Bank all Drawings and Specifications.

1.5 Contractor to provide everything necessary at his/her cost

1.5.1 The Contractor shall provide at his/her cost everything necessary for the proper execution of the works according to the intent and meaning of the Drawings, Schedule of Quantities and Specifications taken together whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred therefrom, and if the Contractor finds any discrepancy in the Drawings or between the Drawings, Schedule of Quantities and Specifications he shall immediately and in writing refer the same to the Bank's Engineer who shall decide which is to be followed.

1.6 Authorities, Notices and Patents

1.6.1 The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and bye-laws of any authority, and of any water, electric supply and other companies and/or authorities with whose systems the structure is proposed to be connected, and shall, before making any variations from the Drawings or Specifications that may be necessitated by so conforming, give to the Bank's Engineer written notice, specifying the variations proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions he/she shall proceed with the work conforming to the provisions, regulations, or bye-laws in question, and any variation so necessitated shall be dealt.

1.6.2 The Contractor shall bring to the attention of the Bank's Engineer all notices required by the said Acts, regulations or bye-laws to be given to any authority and pay to such authority, or to any public office all fees that may be properly chargeable in respect of the works and lodge the receipts with the Bank's Engineer.

1.6.3 The Contractor shall indemnify the Bank against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

1.7 Setting out of Works

1.7.1 The Contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions, levels, dimensions and alignment of all parts thereof. If at any time, any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank's Engineer.

1.8 Materials & Workmanship to conform to Descriptions

1.8.1 All materials and workmanship shall, so far as procurable, be of the respective kinds described in the Schedule of Quantities and/or Specifications and in accordance with the Bank's Engineers' instructions and the Contractor shall upon the request of the Bank's Engineer furnish him with all invoices, accounts, receipt and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials which the Bank's Engineer may require.

1.9 Contractor's Superintendence & Representative on the works

1.9.1 The Contractor shall give all necessary personal superintendent during the execution of the works and as long thereafter as the Bank's Engineer may consider necessary until the expiration of the "Defects Liability Period" stated in the Appendix hereto. The Contractor shall also during the whole time the works are in progress employ a competent representative who shall be constantly in attendance at the works while the men are at work. Any directions explanations, instructions or notices given by the Bank's Engineer to such representative shall be held to be given to the Contractor.

1.10 Dismissal of Workmen

1.10.1 The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Bank's Engineer.

1.11 Access to Works

The Bank and their representatives shall at all reasonable times have free access to the works and/or to the workshops, factories or other places where the material is lying or from which they are being obtained and the Contractor shall give every facility to the Bank and their representative necessary for the inspection and examination and test of the materials and workmanship. Pre-dispatch inspection of materials will be carried out by Bank's Technical officer. No person not authorized by the Bank except the representatives of public authorities shall be allowed on the works at any time.

1.12 Assignment and Sub-letting

1.12.1 The whole of the works included in the Contract shall be executed by the Contractor and the Contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part/share thereof or any interest therein without the prior written consent of the Bank, and no undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.

1.12.2 No alteration, omission or variation shall vitiate this Contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any alterations in, or additions to, or omissions from the works or any alterations in the kind or quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the Contractor shall not do any work extra to or make alterations or additions to or omissions from the works or any deviations from any of the provisions of the Contract, Stipulation, Specification or Contract Drawings without the previous consent in writing of the Bank's Engineer and the value of such extras, alterations, additions, or omissions

shall in all cases be determined by the Bank's Engineers with the prior approval in writing of the Bank and the same shall be added to, or deducted from the Contract Amount, as the case may be, accordingly.

1.13 Schedule of Quantities

1.13.1 The schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the standard method of measurement. The mode of measurement for measurable items of work shall be as indicated in the sub-section "mode of measurement" under section.

1.13.2 Any error in description or in quantity or in omission of items from the Schedule of Quantities shall not vitiate this Contract but shall be rectified and the value thereof shall be added to, or deducted from, the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's Schedule of Rates.

1.14 Sufficiency of Schedule of Quantities

1.14.1 The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the schedule of quantities and / or the Schedule of Rates and prices which rates and prices shall cover all his obligations under the Contract and all matters and things necessary for the proper completion of the works.

1.15 Measurement of Works

1.15.1 The Bank's Engineer may from time to time intimate to the Contractor that he requires the works to be measured and the Contractor shall forthwith attend or send a qualified agent to assist the Bank's Engineer or his representative in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.

1.15.2 Should the Contractor not attend or neglect or omit to send such Agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurements of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.

1.15.3 The Contractor or his Agent may at the time of measurement take such notes and measurements as he may require.

1.15.4 All authorized extra works, omissions, and all variations made without the Bank's Engineers' knowledge, if subsequently sanctioned by him in writing (with the prior approval in writing of the Bank) shall be included in such measurements.

The following procedure shall be adopted for taking & recording the Measurements of works

The measurements shall be recorded and entered in computerised format as per Annexure X in the first instance by the contractor, and a hard copy shall be submitted to the department. All entries shall be made exactly as per the extant procedure for recording conventional MBs. These measurements shall be then 100% checked by the junior Engineer/ AM (Tech) If Junior Engineer/ AM (Tech) is not available, the AM (Tech) / Mgr. (Tech) shall perform 100% check of the measurements. The contractor shall incorporate all such changes or corrections, as may be done during these checks, to his draft computerized measurements and submit to the department, the corrected computerised measurement in the form of a book, duly hard bound with its page machine numbered. All the pages of this computerised MB shall have full

signature with date of the authorised official of the contractor and the official of the bank with name and designation.

The test checking of these computerised measurements shall be carried out by the concerned officials as per extant instructions. This book shall be treated as computerised Measurement Book.

The computerised MB given by the contractor, duly bound, with its pages machine numbered, shall have no cutting or over- writing. In case of any error, the computerised MB shall be cancelled and the contractor shall re-submit a fresh computerised MB, duly incorporating all corrections. This should be done before the corresponding bill is submitted to the department for payment.

The concerned official shall record the necessary certificates for their checks and test checks as per the extant procedure in the computerised MB. It shall be the responsibility of the concerned officials to ensure that all the corrections have been incorporated in the computerized MB before they record their certificates.

The computerized MB shall be allotted a serial number as per the register of computerised MB to be given by the Bank to the contractor.

All the pages of the Finalised computerizes MB shall have full signature with date of the authorised official of the contractor and the official of the bank with name and designation. The measurements taken by the bank`s engineer or a person approved by him shall be taken to be correct measurements of the work. All measurements shall be taken in accordance with Mode of Measurements detail in the specifications.

1.16 Prices for extras etc. - Ascertainment of

1.16.1 The Contractor may, when authorized, and shall, when directed, in writing by the Bank's Engineer with the approval of the Bank add to, omit from, or vary the works shown upon the drawings, or described in the Specification, or included in the Schedule of Quantities, but the Contractor shall make no additions, omissions or variation without such authorization or direction. A verbal authority or direction by the Bank's Engineer shall, if confirmed by him in writing within seven days, be deemed to have been given in writing.

1.16.2 No claim for an extra item shall be allowed unless it shall have been executed under provisions of Clause 1.2.2 hereof or by the authority of the Bank's Engineer with the concurrence of the Bank as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.

- (a) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.
- (b) Rates for all items, wherever possible, should be derived out of the rates given in the priced Schedule of Quantities.
- (c) The net prices of the original tender shall determine the value of the items omitted provided if omissions vary the conditions under which any remaining items of works are carried out the prices for the same shall be valued under sub-clause (c) and (d) hereof.
- (d) Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omission or additions relative to the amount of the whole of the Contract Works or to any part thereof shall be

such that in the opinion of the Bank's Engineer the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or it by reason of such omission or addition rendered unreasonable or inapplicable, the Bank's Engineer shall fix such other price as in the circumstances he shall think reasonable and proper, with the prior approval in writing of the Bank.

- (e) Where extra work cannot be properly measured or valued the Contractor shall be allowed day work prices as the net rates stated in the tender or the Price Schedule of Quantities or, if not so stated, then in accordance with the local day work rates and wages for the district; provided that in either case vouchers specifying the daily time (and if required by the Bank's Engineer the workmen's names) and materials employed be delivered for verification on to the Bank's Engineer or his representative at or before the end of the week following that in which the work has been executed.

1.16.3 Extra item for variation of quantity: - The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for each and every item should be correct, workable and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of work if the quantities of any of the items of work exceeds by more than 25 % of the tender quantities, the quantities of such items executed, by the authority of Bank's Engineer, in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractor's over heads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustments due to increase or decrease in prices of materials and labour rates as per escalation formula, if any given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the Bank, the contractor shall not be entitled to any claim on this account.

1.16.4 The measurement and valuation in respect of the Contract shall be completed within the "Period of final measurements" stated in the Appendix or if not stated, then, within six months of the completion of the Contract works as defined in Clause 1.20 hereof.

1.17 Unfixed materials when taken into account to be Property of the Bank

1.17.1 Where in any certificate (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials intended for and/or placed on or adjacent to the works such materials shall become the property of the Bank and they shall not be removed except for use upon the works, without the written authority of the Bank's Engineer. The Contractor shall be liable for any loss of or damage to such materials.

1.18 Removal of Improper Works

1.18.1 The Bank's Engineer, shall during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order, of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications or the instructions of the Bank's Engineer, the substitution of proper materials and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings and Specifications or instructions; and the Contractor shall forth-with carry out such order at his own cost. In case of default on the part of the Contractor to carry out such order, the Bank shall have the power to employ and pay other persons to carry out the same; and all expense consequent thereon, or incidental thereto, as certified by the Bank's Engineer shall be borne by the Contractor, or may be deducted by the Bank from any moneys due, or that may become due, to the

Contractor.

1.19 Defects after Virtual Completion

1.19.1 Any defect, shrinkage, settlement or other faults which may appear within the "defect liability period" stated in the Appendix hereto or, if none stated, then within twelve months from the date of completion of the work arising in the opinion of the Bank's Engineer from materials or

workmanship not in accordance with the Contract, shall upon the directions in writing of the Bank's Engineer and within such reasonable time as shall be specified therein, be amended and made good by the Contractor, at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects, shrinkage, settlements or other faults, and all damages, loss and expenses consequent thereon or incidental thereto shall be made good and borne by the Contractor and such damages, loss and expenses shall be recoverable from him/her by the Bank or may be deducted by the Bank from any money due or that may become due to the Contractor, or the Bank may in lieu of such amending and making good by the Contractor, deduct from any moneys due to the Contractor a sum, to be determined by the Bank's Engineer, equivalent to the cost of amending such work and in the event of the amount retained under Clause 1.28 hereof being insufficient, recover the balance from the Contractor, together with any expenses the Bank may have incurred in connection therewith. Should any defective work have been done or material supplied by any sub-Contractor employed on the works, who has been nominated or approved by the Bank's Engineer as provided in Clauses 1.11 and 1.12 hereof the Contractor shall be liable to make good in the same manners as if such work or material had been done or supplied by this Contractor and been subject to the provisions of the Clause 1.2 hereof. The Contractor shall remain liable under the provisions of this clause notwithstanding the signing of any Certificate or the passing of any accounts, by the Bank's Engineer.

1.20 Other Persons Employed by Bank

1.20.1 The Bank reserves the right to use the premises and any portions of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work not included in this Contract which it may desire to have carried out by other persons and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or materials for the execution of such work except by special arrangements with the Bank. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor shall not be responsible for any damage or delay which may happen to or occasioned by, such work.

1.21 Insurance in respect of Damage to Person & Property

1.21.1 The Contractor shall be responsible for all injury to persons, animals or things, and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated Sub- Contractor or any employee of either, whether such injury or damage arises from carelessness, accident or any other cause whatever in any way connected with the carrying out of this Contract. This Clause shall be held to include inter-alia, any damage to buildings, whether immediately adjacent or otherwise and any damage to roads, streets, footpaths, bridges or way as well as all damages caused to the buildings and works forming the subject of this Contract by frost, rain, wind or other inclemency of weather. The Contractor shall indemnify the Bank and hold him harmless in respect of all and any expenses arising from any such injury or damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any Acts of any award of compensation or damages consequent upon such claim.

1.21.2 The Contractor shall reinstate all damage of every sort mentioned in this Clause, so as to deliver up the whole of the Contract works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.

1.21.3 The Contractor shall indemnify the Bank against all claims which may be made against the Bank by any member of the public or other third party in respect of anything which may arise in respect of the work or in consequence thereof and shall at his own expense arrange to effect and maintain, until the virtual completion of the Contract with an approved office a Policy of Insurance in the joint names of the Bank and the Contractor against such risks and deposit such policy or policies with the Bank's Engineer from time to time during the currency of this Contract. The Contractor shall also similarly indemnify the Bank against all claims which may be made upon the Bank whether under the Workmen's Compensation Act or any other statute in force during the currency of this Contract or at Common Law in respect of any employee of the Contractor or any Sub-Contractor and shall at his own expense effect and maintain, until the virtual completion of the Contract, with an approved Office a Policy of Insurance in the Joint names of the Bank and the Contractor against such risks and deposit such Policy or Policies with the Bank from time to time during the currency of the Contract.

1.21.4 The Contractor shall be responsible for any liability which may be excluded from the insurance policies above referred to and also for all other damages to any person, animal, or property arising out of and incidental to the negligent or defective carrying out of this Contract. He shall also indemnify the Bank in respect of any costs, charges, or expenses arising out of any claim or proceedings and also in respect of any award of or compensation or damages arising therefrom.

1.21.5 The Bank shall be entitled to deduct the amount of any damage, compensation, costs, charges and expenses arising or accruing from, or in respect of any such claims or damage from any or all sums due or to become due to the Contractor, without prejudice to the Bank's other rights in respect thereof. The Contractor shall, at his own expense, arrange to effect and maintain (until the virtual completion of the Contract) with an approved office, the following insurance policies and deposit such policy or policies with the Bank's Engineer from time to time during the currency of this Contract.

1. **(C.A.R. Policy) for the total amount of contract**
2. **Workmen compensation policy.**
3. **Third party liability policy with the limits as under**
 - (a) Rs.5 lakh in respect of damage to property for any one accident or occurrence subject to an overall ceiling of Rs.10 lakh.
 - (b) Rs.2 lakh per person for any one accident or occurrence.

1.22 Date of Commencement & Completion

1.22.1 The Contractor shall be allowed admittance to the site on the "Date of Commencement" stated in the Appendix hereto, or such later date as may be specified by the Bank's Engineer and he shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such paint or other decorative work as the Bank's Engineer may desire to delay) on or before the "Date of Completion" stated in the Appendix subject nevertheless to the provisions for extension of time hereinafter contained.\

1.23 Damage for Non-completion

If the Contractor fails to maintain the required progress of the works and fails to complete the works by the completion time stipulated in the Contract or within any extended time under time

extension (under general instruction to tenderers) and the employer certifies in writing that in his opinion the same ought reasonably to have been completed, the Contractor shall pay the Employer the sum named as "Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any moneys due to the Contractor. The contractor hereby specifically agrees and authorizes the Employer to deduct such liquidated damages, if any, from any installment of payment becoming due and payable to the contractor in terms of this contract or from the retention money."

LD @ 0.25% of the contract cost of tender per week shall be levied depending upon overall actual extent of delays attributable to the Contractor's actions, subject to a maximum of 10% of the accepted tender amount.

1.24 Delay & Extension of Time

1.24.1 If in the opinion of the Bank, the works be delayed (a) by force majeure or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through the Contractor's own default or

(d) by the works or delays of other Contractors or Tradesmen engaged or nominated by the Bank and not referred to in the Schedule of Quantities and/or Specifications or (e) by reason of Bank's Engineer's instructions as per Clause 1.2 hereof or (f) by reason of civil commotion, local commotion of workmen or strike or lock-out affecting any of the building trades or (g) in consequence of the Contractor not having received in due time necessary instructions from the Bank's Engineer for which he shall have specifically applied in writing or (h) from other causes which the Bank's Engineer may certify as beyond the control of Contractor or (i) in the event, the value of the work exceeds the value of the Priced Schedule of Quantities owing to variation, the Bank's Engineer may with the previous approval in writing of the Bank make a fair and reasonable extension of time for completion of the Contract works; in case of such strike or lock-out the Contractor shall, as soon as may be given written notice thereof to the Bank's Engineer, but the Contractor shall nevertheless constantly use his endeavor to prevent delay and shall do all that may reasonably be required to the satisfaction of the Bank's Engineer to proceed with work.

1.25 Failure by Contractor to comply with Bank's Engineer's Instructions

1.25.1 If the Contractor after receipt of written notice from the Bank requiring compliance within ten days fails to comply with such further drawings and/or Bank's Engineer's instructions, the Bank may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Bank on the Certificate of the Bank's Engineer as a debt or may be deducted by him from any moneys due to the Contractor.

1.26 Termination of Contract by the Bank

1.26.1 If the Contractor being an individual or a firm commits any "Act of Insolvency", or shall be adjudged an Insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up, voluntarily or subject to the supervision of the Court and the Official

Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall within seven days after notice to him requiring him to do so, to show to the reasonable satisfaction of the Bank's Engineer that he is able to carry out and fulfill the Contract and to give security therefor, if so, required by the Bank's Engineer.

Or, if the Contractor (whether an individual, firm or Incorporated Company) shall suffer execution or other process of court attaching property to be issued, against the Contractor. Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor, Or shall assign or sublet this Contract without the consent in writing of the Bank first hand obtained. Or shall charge or encumber this Contract or any payments to you, or which may become due, to the Contractor then and there,

Or if the Bank's Engineer shall certify in writing to the Bank that the Contractor:

- i) has abandoned the Contract, or
- ii) has failed to commence the works, or has without any lawful excuse under these Conditions suspended the progress of the works for **ten days** after receiving from the Bank's Engineer notice to proceed, or
- iii) has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- iv) has failed to remove material from the site or to pull down and replace work for seven days after receiving from the Bank written notice that the said materials or works were condemned and rejected by the Bank's Engineer under these conditions, or has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases the Bank may, notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the Contractor, the whole of which shall continue in force as fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor. And further, the Bank by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffoldings, shade, machinery, steam and other power utensils and materials lying upon the premises of the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of **ten days** after receipt thereof by him, the Bank may sell the same by public auction, and give credit to the Contractor for the net amount realised. The Bank's Engineer shall thereafter ascertain and certify in writing under his hand what (if anything) shall be due or payable to, or by the Bank, for the value of the said plant and materials so taken possession of by the Bank and the expenses or loss which the Bank shall have been put to in procuring the works to be completed, and the amount, if any, owing to the Contractor and the amount, which shall be so certified, shall thereupon be paid by the Bank to the Contractor or by the Contractor to the Bank, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.

1.27 Termination of Contract by Contractor

1.27.1 If payment of the amount payable by the Bank under certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Bank, or if the Bank interferes with or obstructs the issue of any such certificate, or if the Bank shall repudiate the

Contract, or if the works be stopped for three months under the order of the Bank's Engineer or the Bank or by any injunction or other order of any Court of Law, then and in any of the said cases, the Contractor shall be at liberty to determine the Contract by notice in writing to the Bank, through the Bank's Engineer, and he shall be entitled to recover from the Bank, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the Contract.

1.28 In arriving at the amount of such payment, the net rates contained in the Contractor's original tender shall be followed, or where the same may not apply, valuation shall be made.

1.29 Delayed Payment

Any amounts payable by the Bank to the Contractor in pursuance of any Certificate given by the Bank's Engineer hereunder shall, if not paid within the "Period for honouring Certificate" named in the Appendix, carry interest at the rate named in the Appendix, as the "Rate of Interest for Delayed Payment" from the date upon which such sum ought to have been paid by the Bank until the payment.

1.30 Matters to be finally determined by Bank's Engineer

1.30.1 The decision, opinion, direction, Certificate of the Bank's Engineer (Except for payment) with respect to all or any of the matters under Clauses 1.2.1 (a, b), 1.5, 1.6, 1.13 and 1.24 (a,b,c,d and f) hereof (which matters are herein referred to as the excepted matters) shall be final and conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, certificate or valuation of the Bank's Engineer or any refusal of the Bank's Engineer to give any of the same, shall be subject to the right of Arbitration and review under Clause 1.31 hereof in the same way in all respects (including the provisions as to opening the reference) as if it were a decision of the Bank's Engineer.

1.31 Settlement of Dispute by Arbitration

1.31.1 All disputes and differences of any kind whatever arising out of or in connection with Contract or the carrying out of the works (whether during the progress of the works or after their completion and whether before or after the determination, abandonment or breach of the Contract) shall be referred to and settled by the Bank's Engineer, who shall state his decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank's Engineer with respect to any of the excepted matters shall be final, But if either the Bank or the Contractor be dissatisfied with the decision of the Bank's Engineer on a matter, question or dispute of any kind (except any of the excepted matters) or as to the withholding by the Bank's Engineer of any Certificate to which the Contractor may claim to be entitled, then and in any such case, either party (the Bank or the Contractor) may within 28 days after receiving notice of such decision given a written notice to the other party through the Bank's Engineer requiring that matters in dispute be arbitrated upon. Such written notice shall specify the matters which are in dispute or difference of which such written notice has been given and no other shall be and is hereby referred to the arbitration and final decision of an arbitrator to be agreed upon as appointed by both the parties or, in case of disagreement as to the appointment of a single arbitrator, to the appointment of two arbitrators, one to be appointed by each party, which arbitrators shall, before taking upon themselves the burden or reference, appoint an Umpire.

1.31.2 The Arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition of notice, save in regard to the excepted matters referred to in the preceding Clause, and to determine all matters in dispute,

which shall be submitted to arbitration and of which notice shall have been given as aforesaid.

1.31.3 The Arbitrator or Arbitrators, as the case be, shall make his or their award within one year (or such further extended time as may be decided by him or they, as the case may be, with the consent of the parties from the date of the Arbitrator entering on the reference. In case during the arbitration proceedings the parties mutually settle, compromise or compound their dispute or difference, the Arbitrator or Arbitrators, as the case may be shall be deemed to have been revoked and the arbitration proceedings shall stand withdrawn or terminated, with effect from the date on which the parties file a joint memorandum of settlement thereof, with the Arbitrator or Arbitrators as the case may be.

1.31.4 Upon every or any such reference, the cost of and incidental to the reference and award respectively shall be in the discretion of the Arbitrator or Arbitrators, as the case may be, who may determine, the amount thereof, or direct the same to be taxed as between attorney and client or as between party and party, and shall direct by whom and to whom and in what manner the same shall be borne and paid. This submission shall be deemed to be a submission to Arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof. The Award of the Arbitrator or Arbitrators, as the case shall be final and binding to the parties. It is agreed that the Contractor shall not delay in carrying out the works by reasons of any such matter, question or dispute being referred to arbitration but shall proceed with the work with all due diligence and shall, until the decision of the Arbitrator or Arbitrators, as the case may be, given abide by the decision of the Bank's Engineer and no Award of Arbitrator or Arbitrators, as the case maybe , shall relieve the Contractor of his obligations to adhere strictly to the Bank's Engineer's instructions with regard to the actual carrying out of the works. The Bank and the Contractor hereby also agree that arbitration under this Clause shall be a condition precedent to any right to action under the Contract.

1.32 Right of Technical Scrutiny of Final Bill

1.32.1 The Bank shall have a right to cause a technical examination of the works by any agency and the full and the final bill of the Contractor including all supporting vouchers, abstracts, etc, to be made at the time of payment of the final bill. If as a result of this examination or otherwise any sum is found to have been overpaid or over-certified it shall be lawful for the Bank to recover the sum.

1.33 Bank Entitled to Recover Compensation Paid to Workmen

1.33.1 If, for any reason, the Bank is obliged, by virtue of the provisions of the workman's Compensation Act, 1923, or any Statutory Modification or re- Enactment thereof to pay compensation to a workman employed by the Contractor, in execution of the works, the Bank, shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Bank under the said Act. The Bank shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Bank to the Contractor under this Contract or otherwise. The Bank shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Bank full security to the satisfaction of the Bank for all costs for which the Bank might become liable in consequence of contesting such claim.

1.34 Abandonment of Works

1.34.1 If at any time after the acceptance of the tender, the Bank shall for any reasons whatsoever not require the whole or any part of the works to be carried out, the Bank's Engineer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from execution of the whole works.

1.35 Return of Surplus Materials

1.35.1 Notwithstanding anything to the contrary contained in any of all the clauses of this Contract, where any materials for the execution of the Contract are procured with the assistance of the Bank by purchase made under orders or permits or licenses issued by Government the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose off them without the prior written permission of the Bank and return them to the Bank, if required by the Bank at the price to be determined by the Bank's Engineer having due regard to the condition of the materials, the price to be determined not to exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by the Contractor in respect thereof. In the event of breach of the aforesaid condition, the Contractor shall, in addition to being liable to action for contravention of the terms of licenses or permits and/or criminal breach of trust, be liable to the Bank all moneys, advantages or profits resulting or which in the usual course would have resulted to him by reason of such breach.

1.36 Right of the Bank to Terminate Contract in the Event of Death of Contractor, if Individual

1.36.1 Without prejudice to any of the rights or remedies under this Contract, if the Contractor being an individual, dies, the Bank shall have the option of terminating the Contract without incurring any liability for such termination.

1.37 Testing

1.37.1 As required by Bank's engineer, certificate/ purchase bill to be submitted if required.

1.38 Prevention of Sexual Harassment

- a) The Contractor / Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor Agency and the Contractor/Agency shall ensure appropriate action under the said Act in respect to the complaint.
- b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.
- c) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
- d) The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.
- e) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

1.39 Non-Disclosure Clause

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/ equipment's etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at

all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason

1.40 Work at Site

1.40.1 The contractor shall inspect the site and ascertain for himself the nature, character and extent of work to be executed and shall include all items, whether specifically mentioned or not in the Specifications, Drawings, or Schedule of quantity to make with the intent and purpose of these Specifications.

1.40.2 Before submitting the quotations the Contractor is advised to inspect the site and understand the scope of the work fully. In case of any clarifications required, The Contractor may approach the Bank's Engineer.

1.40.3 The labourer of the Contractor will not be allowed to stay within the premises except during the work.

1.40.4 The electric power required for the work can be drawn from the existing supply point available a site. Necessary switch boards with fuse, wires etc. and other accessories required for drawing the power to site will have to be arranged by the contractor.

1.40.5 Permission, if any, required from the local bodies shall have to be obtained by the contractor at his own cost.

1.40.6 The entire materials for the work shall be brought to the working area through the staircase only and the lifts of the Bank shall not be used for the purpose.

1.40.7 The intending Contractor may obtain any clarifications regarding the tender from the office of the AGM, Estate Department, Reserve Bank of India, Patna.

1.40.8 The Contractor may please note that the area involved for this work is inside the office Building. This building, therefore, is in occupation. The Contractor, therefore, will have to carry out his work without causing any inconvenience to the staff working in the Premises.

1.40.9 The work area required to be cleared of debris on a day to day basis without any additional cost to the Bank.

1.40.10 At the site of work either the contractor himself should be present to supervise the work or else make necessary arrangements to post a qualified supervisor to supervise the work at site. Any instructions given by the Bank's engineer to the supervisor will be construed to have been given to the contractor and similar compliance expected from him.

1.40.11 Any damage caused to the Bank's/other property (inside the premises) shall be made good by the contractor at his own cost.

1.40.12 The contractor shall ensure that the labourers employed by him have some official valid documents (OVD) such as Aadhar card, voter ID card, driving license etc. to facilitate security related checks on them. In case the labourers do not have any document to prove their identity they may not be allowed to enter the Bank building premises.

I/We have understood all the above-mentioned conditions and they are acceptable to me/us.

Place: Signature of Tenderer
Date: Name and designation:
Name of firm with Seal

Section H

Undertaking regarding Debarment

A bidder is liable for debarment/disqualification from bidding on the following rounds:

1. If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity:
 - a. Making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process.
 - b. Any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained, or an obligation avoided.
 - c. Any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process.
 - d. Improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain.
 - e. Any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly.
 - f. Any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process.
 - g. Obstruction of any investigation or auditing of a procurement process.
 - h. Making false declaration or providing false information for participation in a tender process or to secure a contract;
 - i. Failed to disclose conflict of interest.
 - j. Failed to disclose any previous transgressions made in respect of the provisions of sub-clause(i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity
2. For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard

material, on-supply of material, abandonment of works, substandard quality of works, failure to abide terms of the tender etc.

3. If the bidder has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract.

Place:	Signature of Tenderer
Date:	Name and designation:
	Name of firm with Seal

Undertaking regarding declaration of debarment by public institution(s)

(To be submitted by the tenderer on their letterhead)

Name of Work: **Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna**

1. I / we(Name of the bidder) declares that

(a) I / we or any of our allied firm* is / are not debarred / suspended / blacklisted by any public institution / entity in India or any other country as on (last date of submission of bid).

(b) I / we or any of our allied firm* have not made any transgression in respect of the code of integrity with any public institution / entity in India or any other country in last three years as on....(last date of submission of bid).

(c) I / we will inform the Bank in writing, in case, I / we or any of our allied firm* is / are debarred / suspended / blacklisted by any public institution / entity in India or other country on or before award of work for the captioned work.

2. I / we..... (Name of the firm) declare that I /we or our allied firm* (Name of the allied firms(s)) is / are debarred / suspended/ blacklisted by (Name and address of public institution in India or any other country) and the same effective up to (date). A copy of such letter is attached for your information and record.

(Seal and signature of the applicant)

Date:

Place:

Note: Strike out one of the above two declarations which is not applicable

*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned / suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.



**Reserve Bank of India
Estate Department
Patna**

Annexure I

ARTICLES OF AGREEMENT

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, Patna office at Patna – 800 001 (hereinafter called “The Bank”) of the one part and _____ (herein after called the “contractor”) of the other part.

WHEREAS THE Bank is desirous of carrying out ‘**Electrical Works for Renovation of SBS and allied area at Bank’s Main Office Building, Patna**’ has caused Drawing and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Bank’s Engineer.

AND WHEREAS the contractor has agreed to execute upon and subject to the conditions set forth herein and to the conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as “the said Conditions”) the works shown upon the said Drawings and / or described in the said Specification and included in the Schedule of Quantities at the respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as “the said Contract Amount”).

NOW IT IS HEREBY AGREED AS FOLLOWS

1. In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. The Bank shall pay the contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
3. The term “Bank’s Engineer” in the said condition regarding execution of the work, quality of construction, quality of materials, progress and completion of the project etc. shall mean the Deputy General Manager (Technical), or any other person designated for the purpose by the Reserve Bank of India. As far as the operation of the provision

of the contract viz. clause relating to settlement of disputes through arbitration, the term “Bank’s Engineer” shall be read as Deputy General Manager / Officer – in-charge, of the Estate Department, Reserve Bank of India, Patna.

4. The said Conditions and Appendix thereto shall be read and construed as forming part of this Agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions perform the agreements on their part respectively in the said Conditions contained.
5. The plans, agreement and documents mentioned herein shall form the basis of this contract.
6. This Contract is neither a fixed lump sum Contract nor a piece Work Contract, but it is a Contract to carry out the work in respect of “**Electrical Works for Renovation of SBS and allied area at Bank’s Main Office Building, Patna**” to be paid for according to actual measured quantities at the rates contained in the Schedule of quantities or as provided in the said Conditions.
7. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works, installation of sanitary work and fittings, permanent water supply, electrical installations, fittings, and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors, etc. after the completion of such works.
8. The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this Contract.
9. The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank’s infrastructure/systems/equipment’s etc., which may come to the possession or knowledge of the Contractor during discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any of the works in any trade or technical paper or elsewhere without the previous written consent of the Bank. The Contractor shall indemnify the Bank for any loss suffered by the Bank because of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Bank shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with

respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

10. Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from the day after the date of issue of formal works order as provided for in the said Conditions whichever is later and to complete the entire work within specified time period subject nevertheless to the provisions for extension of time.
11. All payments by the Bank under this contract will be made only at Patna.
12. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Patna and only Courts in Patna shall have jurisdiction to determine the same.
13. The several parts of this Contract have been read by the Contractor and fully understood by the Contractor.
14. The contractor/agency shall be solely responsible for full compliance with the provision of Sexual harassment of Women at work place under Prevention, Prohibition and Redressal Act 2013. In case of any complaint of sexual
15. Harassment against its employee within the premises of Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/agency and the contractor/agency shall ensure appropriate action under the said Act in respect of the complaint.
 - (a) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the bank.
 - (b) The contractor shall be responsible for any monetary compensation that may need to be paid in case of incident involves the employee of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.
 - (c) The contractor shall be responsible for educating its employees about the prevention of sexual harassment at work place and related issues.
 - (d) The contractor shall provide a complete and updated list of its employees who are deployed within the bank's premises.

16. Contractors shall comply with minimum wage Act and labour Act in force. Notices/penalty, if any, issued/ imposed by any statutory bodies in the work due to lapses by the contractor in complying with the statutory norms/ requirements shall be paid by the contractor, without any claim to the Bank.

IN WITNESS WHERE OF the Bank and the Contractor have set their respective hands to these presents and two duplicates thereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual).

IN WITNESS WHERE OF the Bank has set its hands to these presents through its duly authorized officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/ has caused these presents and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written, (If the Contractor is a Company).

Signature Clause

SIGNED AND DELIVERED BY THE Reserve Bank of India by the hand of

Shri

(Name and designation)

In the presence of witnesses

(1)

Address.....

(2)

Address.....

SIGNED AND DELIVERED BY

(1)

Address.....

(2)

Address

Witnesses

If the party is a partnership firm or an individual should be signed by all or on behalf of all the partners

The COMMON SEAL OF:

Was hereunto affixed pursuant to the Resolutions passed by its Board of Directors at the meeting held

OnIn the Presence of

(1)

(2)

Directors who have signed these presents in token thereof in the presence of

(1)

(2).....

If the contractor signs under Its common seals, the signature clause should tally with the sealing clause in the Articles of Association

If the Contractor is signing by the hand of power of attorney, whether a company or individual

Annexure II

Performa of Bank Guarantee

The Regional Director,
Reserve Bank of India
Patna

Place
Date

Dear Sir/Madam,

Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai and Regional office at Patna (hereinafter called the 'Bank') has invited **e-tenders** for the work **Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna** (hereinafter referred to as 'the Work') on the terms and conditions mentioned in the tender documents.

1. It is one of the terms of invitation of tenders that the Contractor shall furnish a Bank Guarantee for a sum of Rs. _____ (Rupees _____ only) as Earnest Money Deposit.
2. M/s _____, (hereinafter called as Contractor), who are our constituents intend to submit their tender for the said work and have requested us to furnish guarantee to the Bank in respect of the said sum of Rs. (Rupees only).

NOW THIS GUARANTEE WITNESS THE

1. We _____ (Bank) do hereby agree with and undertake to the Reserve Bank of India, their Successors, Assigns that in the event of the Reserve Bank of India coming to the conclusion that the Contractor have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Contractor, we shall on demand by the Reserve Bank of India, pay without demur to the Reserve Bank of India, a sum of Rs . _____ (Rupees _____ only) or any lower amount that may be demanded by the Reserve Bank of India. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Contractor under the said Conditions, provided, however, that our liability against

such sum shall not exceed the sum of Rs. _____/- (Rupees _____ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. _____ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the Reserve Bank of India on receipt of a notice in writing stating the amount is due to them and we shall not ask for any further proof or evidence and the notice from the Reserve Bank of India shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the Reserve Bank of India within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the Reserve Bank of India under this guarantee shall be independent of the agreement or agreements or other understandings between the Reserve Bank of India and the Contractor.

This guarantee shall not be revoked by us without prior consent in writing of the Reserve Bank of India.

We hereby further agree that –

- a) Any forbearance or commission on the part of the Reserve Bank of India in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the Reserve Bank of India to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractors of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____/- (Rupees..... only)
- b) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees _____ only)
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.

- d) This guarantee shall remain in force upto _____ provided that if so desired by the Reserve Bank of India, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein
- e) Our liability under this presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the Reserve Bank of India alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within six months from that date or any extended period, all the rights of the Reserve Bank of India against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours' faithfully,

For and on behalf of

_____ Bank.

Authorized official.

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annexure - III

FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL

(On Non-Judicial Stamp Paper of appropriate value)

Know all men by these presents, We.....(Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorize Mr./Ms.(Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the "**Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna**" on Item Rate Contract basis for Reserve Bank of India including signing and submission of all documents and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note:

Power of Attorney should be properly stamped and notarized

Power of Attorney furnished shall be irrevocable.

Signature/(s) of the Bidder

Name/(s)

Annexure IV

Appendix Hereinbefore Referred To

1.	Description of works	Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna
2.	Defects Liability Period	Twelve months from the date of Virtual Completion Certificate
3.	Period of Final Measurement	30 days
4.	Date of Commencement	From the date of letter of issue of work order.
5.	Date of Completion	Date of virtual completion certificate.
6.	Liquidated damages	LD @ 0.25% of the contract cost of tender per week shall be levied depending upon overall actual extent of delays attributable to the Contractor's actions, subject to a maximum of 10% of the accepted tender amount.
7.	Value of works for interim certificates	As per <u>Terms of payment</u>
8.	Period for honoring certificates	One month for interim bills and 30 days for final bill.
9.	Interest for delayed sexual	3% per annum
10.	Time allowed for completion of work from the date of letter advising acceptance of tender.	30 days from the 10th day of issue of work order.
11	EMD (Earnest money deposit)	Not Applicable
12	Retention Money (RM):	In addition to 5% PBG, retention Money @ 5% will be deducted from each bill and retention money shall be released after satisfactory completion of defect liability period (DLP) of one year. The amount retained by the Bank shall not bear any interest.
13	PBG (performance bank guarantee)	On award of the work, the successful tenderer/ shall furnish an amount equal to 5% (Five percent) of the contract value in the form of a Bank Guarantee (BG) from any scheduled Bank in the form prescribed by the Bank as per Annexure towards entire period of currency of Contract for due fulfilment of the Contractual obligations by the contractor. Such Performance Bank Guarantee (PBG) should be submitted to the Bank within 10 days of the issue of work order.
14	Installment of security deposit after virtual Completion	PBG as SD shall be refunded after virtual completion and RM as SD will be released after Defect liability Period subject to rectification of defects pointed out, (if any), satisfactorily.

ANNEXURE-“VII”

Format of Computerized Measurement Book

**भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
पटना कार्यालय
PATNA OFFICE**

कम्प्यूटरीकृत मापन पुस्तक

COMPUTERISED MEASUREMENT BOOK

**(पेज 1 से __)
(Pages 1 to __)**

यह पुस्तक M/s _____ से जारी की गई है

This Book is issued by M/s _____

**प्रमाणित किया गया कि इस पुस्तक में पृष्ठ हैं
Certified that this book contains Pages**

**जिस अधिकारी को पुस्तक जारी की जाती है, उसके हस्ताक्षर
Signature of the official to whom the book is issued**

Signature of AGM-Estate Department

Reserve Bank of India
Estate Department
Patna
Measurement
Name of the work:
Name of vendor: M/s
Date of commencement of work:
Work Order No:
Inward No:
Invoice No:
Date of completion of work:

S. No.	Description of item	Unit	Quantity

Page No. - ___

Reserve Bank of India
Estate Department
Patna
Cash Abstract
Name of the work -
Name of vendor :
Date of commencement of work:
Work Order No:
Inward No:
Invoice No:
Date of completion of work:

S. No.	Description of item	Unit	Quantity	Rate/Unit (in ₹)	Amount (in ₹)
	Total				

Page No. - ___

Notes : All the sheets shall be ruled. (sheets shall be in triplicate in three colours - white, yellow and green respectively, as per the proforma given above). Each Measurement Book shall be Hard bound and submitted along with each RA Bill & Final Bill.



**Reserve Bank of India
Estate Department
Patna**

Section I

ELECTRICAL MATERIAL SPECIFICATION, INSTALLATION AND TESTING

ELECTRICAL INSTALLATION:

The installations shall generally be carried out in conformity with the requirements of Indian Electricity Act, as amended up to date and Indian Electricity Rules, 1956 framed there under, the relevant regulations of the Electric Supply Authority concerned and also with the specifications laid down in the Indian Standard IS: "Code of Practice (Revised) for Electrical Wiring Installations (System Voltage not exceeding 650V)". The work shall be executed as per National Electrical Code and if any item is not covered there under or there is any doubt, the specification approved by the Engineer-in-charge will be final and binding.

The installation has to be carried out by the person having valid suitable Electrical license issued by the Local Government for carrying out installation work of the voltage classes involved under the direct supervision of persons holding valid certificate of competency issued by the State Government. The Tenderizer shall execute the work through competent person having proper license.

The Tenderer shall visit the premises and ascertain site conditions, existing structures / ceiling and other obstructions if any, and suitably allow for these exigencies in his offer. No extra claims will be admissible later on these grounds.

1. LIGHT FIXTURES & FANS

1.0 Scope

1.1 The scope of work shall cover the supply, installation and testing of LED light fixtures and wall bracket fans.

2.0 Standards

2.1 The following standards and rules shall be applicable:

- 1) IS Code of practice for interior illumination.
- 2) IS General and safety requirements for electric lighting fittings.
- 3) Indian Electricity Act and Rules issued thereunder.

2.2 All codes and standards mean the latest. Where not specified otherwise the installation shall generally follow the Indian standard codes of practice or the relevant British standard codes of practice absence of Indian Standard.

3.0 **General Requirements**

3.1 All fixtures shall be complete with accessories and fixing necessary for installation whether so detailed under fixture description or not.

3.2 Fixture housing , frame or canopy shall provide a suitable cover for the fixture outlet box or fixture opening.

3.3 Fixtures shall be installed at mounting heights as detailed on the or instructed on site by the R.B.I. Engineer.

3.4 Fixtures and / or fixture outlet boxes shall be provided with hangers supporting conduit to adequately support the complete weight of the fixture. Design of hangers and method of fastening other than shown on the drawings or herein specified shall be submitted to the R.B.I. Engineer for approval.

3.5 Pendant fixtures within the same room or area shall be installed plumb and at a uniform height from the finished floor. Adjustment of height shall be made during installation as per Drawings.

3.6 Flush mounted and recessed fixtures shall be installed so as to completely eliminate light leakage within the fixture and between the fixture and adjacent finished surface.

3.7 Fixture mounted on outlet boxes shall be tightly secured to a fixture stud in the outlet box. Extension pieces shall be installed where required to facilitate proper installation.

3.8 Fixture shall be completely wired and constructed to company with the regulations and standards for Electric Lighting Fixtures , unless otherwise specified. Fixtures shall bear manufacture's name and the factory inspection unless otherwise approved.

3.9 Wiring within the fixture and for connection to the branch circuit wiring shall be not less than 1.5 sq. mm copper for 250 volt application. Wire installation shall suit the temperature conditions inside the fixture and wires bypassing the choke shall be heat protected with a heat resistant sleeve. Suitable 6/16A PVC insulated terminals shall be provided for looping purpose.

3.10 Metal used in lighting fixtures shall with the specification or standards. The metal parts of the fixtures shall be completely free from burrs and tool marks. Solder shall not be used as mechanical fastening device for any part of fixture.

- 3.11 Ferrous metal shall be given a corrosion resistant phosphate treatment or other approved rust inhibiting prime coat to provide a rust proof base before application of finish.
- 3.12 Non - reflecting surfaces such as fixture frames and trim shall be finished in baked enamel paint.
- 3.13 Light reflecting surface shall be finished in baked white enamel having a reflection factor of not less than 80 %. All parts of reflector shall be completely covered by finish and free from irregularities. After finish has been applied and cured, it shall be capable of withstanding a 6 mm radius bend without showing sign of cracking , peeling or loosening from the base metal. Finish shall be capable of withstanding 72 hours exposure to an ultraviolet sun lamp placed 10 cm from the surface without discoloration , hardening or warping and obtain the same reflection factor after exposure. Test result shall be furnished for each lot of fixtures.
- 3.14 Fixture with visible frames shall have concealed hinged and catches. Pendant fixtures and lamp holders shall be provided with ball type aligners or similar approved means. Recessed fixtures shall be constructed so as to fit into an acoustic tile ceiling or plaster ceiling without distorting either the fixture or the ceiling plaster rings / flanges shall be provided for plaster ceiling. Fixture with hinged diffuser doors shall be provided with spring clips or other retaining device prevent the diffuser from moving.
- 3.15 Detailed catalogue cuts for all fixtures, or if so requested by the R.B.I. Engineer sample fixtures shall be submitted for approval to the Architect Consultant before orders for the fixtures are placed. Shop drawings for non-standard fixture type shall be submitted for approval to the Architect / Consultant.
- 3.16 Recessed fixtures shall be constructed so that all components are replaceable without removing housing from the ceiling.
- 1) Lamps shall be supplied and installed in all lighting fixtures.
 - 2) Lamps used for temporary lighting service shall not be used in the final lamping of fixtures units.
 - 3) Lamps types & wattage as shown on the drawing and schedule.

- 4) Lamps for permanent installation shall not be placed in the fixtures until so directed by the R.B.I. Engineer, and this shall be accomplished directly before the building portions are ready for occupation.

4.0 **LED fittings**

- **4.1:** Use only bank-approved LED lighting.
- **4.2:** Each fixture must include a wiring channel, cover plate, support system, and earth terminal. Use chromium brass screws only. Lamp holders must be durable, molded plastic with vibration-proof, spring-loaded contacts. Protect internal wiring from heat with proper clipping and sleeves near ballasts.

Workmanship: Good workmanship and neat appearance are the pre-requisites for compliance with the various sections of these specifications. The work shall have carried out under direct supervision of a person holding certificate of competency issued by the State Govt. and in accordance with the statutory rules and regulations in force. The relevant ISI code of practice shall be followed wherever applicable.

10. **Additional Specifications:**

- a) Any damage to walls, floors, etc. during installation and erection must be repaired by the Contractor to match the original surface for which no extra amount will be paid.
- b) For conduits all the junction boxes etc. should be of inspection type and there must be electrical continuity throughout the length.
- c) Approved materials and fittings shall only be used. The Contractor shall replace the unapproved materials and fittings at his own cost.
- d) Intending tenderers are advised to study all the drawings, specifications, conditions etc in detail and inspect the site before submitting tenders so as to ascertain the nature and scope of the work involved and the methods to be adopted for executing the work.
- e) The rate quoted shall include cost of cutting holes and chase in walls floor slabs, repairing the same and restoration of original surface. Nothing extra shall be entertained on this account.
- f) The Contractor will also be required to submit the 'Form of Completion Certificate' in the required proforma.

2. **CONDUIT WIRING**

1.0 **Scope**

- 1.1 The scope of work shall cover supply, installation, testing and commissioning of all conduit wiring.

2.0 **Standards - Indian standards (IS)**

2.1 IS & Regulations for the electrical equipment in buildings issued by the Tariff Advisory Committee of the Insurance Association of India.

2.2 All standards and codes mean the latest.

3.0 **Rigid and Flexible conduits** – As Specified

3.1 Conduits can be

iii) Rigid 20 MM PVC as specified and required by the schedule of work. Wall thickness in each case shall be as follow:

(a)	Up to 32 mm Dia	1.4 to 1.8	Up to 25	2.1 mm
(b)	Over 32 mm Dia	1.6 to 2.2	32 & over	2.8 mm

3.2 PVC conduits shall be used only wherever specified.

3.3 Flexible conduits shall be formed from a continuous length of spirally wound interlocked strip steel with a fused zinc coating on both sides. The conduit shall be terminated in brass or PVC adaptors. **PVC flexible shall not be used.**

4.0 **Accessories**

4.1 Conduit fittings such as bends, elbows, reducers, chase nipples, split couplings, plugs, etc. shall be heavy duty specifically designed and manufactured for their particular application and in accordance with relevant I.S.S. Wherever galvanized conduits are specified in the schedule of work, the fittings also shall be galvanized;

5.0 **Wires**

5.1 All wires shall be single core multi - strand copper FRLS insulated to IS standard shall be 1110 V grade as specified and required in the Schedule of work.

5.2 All wires shall be colour-coded as follows:

Phase	Colour of wire
R	Red
Y	Yellow
B	Blue

N	Black
Earth	Green (insulated)
Control (If any)	Grey

6.0 Switches & Sockets

6.1 Switches shall be molded type of modular design with silver-plated contacts. Sockets shall be 3 pin & earth with switch & plate type. All switch mounting shall be 16 SWG galvanized steel or PVC specially made as specified for the switches and sockets used. Combination of multiple switch units and sockets should be used in appropriate manner to minimize the switch boxes.

6.2 Whether and waterproof switches/sockets shall be used in all outdoor location.

6.3 For heavy duty, metal clad sockets with M.C.B. mounted in a galvanized steel box shall be provided.

7.0 Installation

7.1 The size of conduit shall be selected in accordance with the number of wires permitted under table given below. **The minimum size of the conduit shall be 20 mm Dia unless** otherwise indicated or approved. Size of wire shall be not less than 1.5 sq.mm Copper, but as specified in the schedule of work.

Nominal Dia of Wires (mm)	Cross sec.Area (sq.mm)	20 mm		25 mm		32 mm		38 mm	
		S	B	S	B	S	B	S	B
1/2.40	1.50	4	3	8	6	15	9	-	-
1/2.80	2.50	4	2	6	4	10	8	-	-
1/2.24	4.00	2	2	4	3	8	6	-	-
1/2.80	6.00	1	-	4	3	6	6	-	-
1/3.55	10.00	1	-	3	2	5	4	6	5

S-runs of conduits which have distance not exceeding 4.25m between draw boxes & which do not deflect from the straight by an angle more than 15 degree.

B-runs of conduits which deflect from the straight by more than 15 degree.

7.2 Conduits shall be kept at a minimum of 100mm from the pipes of other non-electrical services.

7.3 Separate conduits/raceways shall be used for each of the following as specified:

- a) Normal outlets - 15 A 3-pin sockets on lighting circuit.
- b) Power outlets - 15 A 3-pin 20 A/30 A 2-pin + scraping earth metal clad sockets.
- c) Emergency lighting.
- d) Telephone
- e) Data Cables

7.4 Conduit layout shall be generally as indicated on drawings and the layout shall be supplemented and complemented by Contractor on site with the approval of the Engineer. Wiring for short extensions to outlets in hung ceiling or to vibrating equipment, motor, etc., shall be installed in flexible conduits. Otherwise rigid conduits shall be used. No flexible extension shall exceed 1.25 m.

7.5 Conduits run on surfaces shall be supported on metal 6 mm thick saddles which in turn are properly screwed to the wall or ceiling. Saddles shall be at intervals of not more than 500 mm. Fixing screws shall be with round or cheese head and of rust-proof materials. Exposed conduits shall be neatly run parallel or at right angles to the walls of the building. Unseemly conduit bends and offsets shall be avoided by using fabricated mild steel junction / pull through boxes for better appearance. No crossover of conduits shall be allowed unless it is necessary and entire conduit installation shall be clean and neat in appearance.

- 7.6 Conduits embedded into the walls shall be fixed by means of staples at not more than 500 mm intervals. Chases in the walls shall be neatly made and refilled after laying the conduit and brought to the finish of the wall but final finish will be done by the building Contractor / client.
- 7.7 Conduits buried in concrete structure shall be put in position and securely fastened to the reinforcement and got approved by the Engineer, before the concrete is poured. Proper care shall be taken to ensure that the conduits are neither dislocated nor chocked at the time of pouring the concrete.
Suitable galvanized steel fish wires shall be drawn in all conduits before they are embedded. Where conduit passes through expansion joints in the building, adequate expansion fittings shall be used to take care of any relative movement.
- 7.8 Inspection boxes shall be provided for periodical inspection to facilitate with drawl and removal of wires. Such inspection boxes shall be flush with the wall or ceiling in the case of concealed conduits. Inspection boxes shall be spaced at not more than 12 meters apart or two 90 degree solid bends or equal. All junction and switch boxes shall be covered by 6 mm clear Perspex plate truly cut and fixed with cadmium plated brass screws. These junction boxes shall form part of point wiring or conduit wiring as the case may be including the cost of removing the Perspex cover for painting and re-fixing.
- 7.9 Conduits shall be free from sharp edges and burrs as and the threading free from grease or oil. Conduit ends shall be threaded to a minimum length of 15 mm so as to provide sufficient length of thread for proper grip and continuity.
- 7.10 An insulated earth wire of not less than 2.5 sq.mm Aluminium or Copper shall be run in each conduit as specified in the Schedule of work.
- 8.0 **Lighting & Power Wiring**
- 8.1 All final branch circuits for lighting and appliances shall be single conductor cables run inside conduits. The conduit shall be properly threaded and screwed into sockets, bends and junction boxes. No part of the wiring shall be open without a suitable conduit piping.

- 8.2 Branch circuit conductor sizes shall be as shown in the schedule of quantities and or drawings.
- 8.3 Final branch circuits shall preferably be kept in a separate conduit up to the Distribution Board. No other wiring shall be bunched in the same conduit except those belonging to the same phase. Each lighting branch circuit shall not have more than ten outlets or 800 watts, whichever is lower or as shown on drawings. Each conduit shall not hold more than three branch circuits.
- 8.4 Flexible cords for connection to appliance, fans and pendants shall be 660/1000V grade (three or four cores i.e. with insulated neutral wire of same size) with tinned stranded copper wires, insulated, twisted and sheathed with strengthening cord. Colour of sheath shall be subject to the Engineer's approval.
- 8.5 Looping system of wiring shall be used. Wires shall not be joined. Where joints are unavoidable, they shall be made through approved mechanical connectors. No such joints shall be made unless the length of the sub-circuit, sub main or main is more than the length of the stranded coil.
- 8.6 Control switches shall be connected in the phase conductors only and shall be 'ON' when knob is down. Switches shall be fixed in 2mm thick galvanized steel boxes with cover plates as specified. Cadmium plated brass screws shall be used.
- 8.7 Power wiring shall be distinctly separate from lighting wiring. Conduits not less than 25 mm and wires not less than 2.5 sq. mm Copper shall be used as specified in the Schedule of work.
- 8.8 Every conductor shall be provided with identification ferrules at both ends matching the drawings.
- 9.0 **Testing**
- 9.1 The entire installation shall be tested for:
- a) Insulation resistance
 - i) Between phases.
 - ii) Between each phase and earth.
 - b) Earth continuity
 - c) Polarity of single pole switches.
- No installation shall be commissioned unless and until the insulation resistance is 2.0 Mega ohms or less between phase and neutral. All tests shall be witnessed by the Engineer-in-charge and attested.
- A test certified shall be submitted as per IS 732.
- 10.0 **Mode of measurement**

- 10.1 The final sub circuit wiring commencing from the distribution board till the first switch box or light fitting shall be measured as one point.
- 10.2 The secondary point wiring shall be in accordance with drawing and should include wiring from 10.1 onwards together with all junction boxes, connectors, earth-wire, fixing accessories connection to all light fittings switches etc.,as specified and shown on drawings. Measurements shall be along the conduit and concurrent length of sub-circuit wiring shall not form part of the point wiring for purposes of assessment of point length.
- 10.3 All switches sockets with boxes, earthing interconnection and plate type silver contact switch shall be paid for per unit of 1 switch, 2 switch, 3 switch,4 switch units, 5/6 A, 15/16A switch-sockets.
- 10.4 All empty conduit runs, including junction boxes etc., shall be paid on the basis of unit length.
- 10.5 Two way points shall be classified as separate point and shall consist of 2 Nos..2 way plate type switches, wiring from the 1st 2 way switch to the 2nd 2 way switch to the first light controlled. Subsequent lights, if any shall be measured as ordinary points according to the length.
- 10.6 Staircase lighting shall be measured as shown in the schedule of work.

3. M.V. SWITCHGEAR

1.0 Scope

- 1.1 The scope of work shall cover the supply, installation, testing and commissioning of all power panels, incorporating circuit breakers, switch fuses, bus bars, interconnections, earthing, etc., meeting the requirements shown in equipment schedule and the drawings.

2.0 Standards

- 2.1 All the electrical work shall be done as per IS standard of the work .

All codes and standards mean the latest. Where not specified otherwise the installation shall generally follow the Indian Standard Codes of Practice or the relevant British Standard Codes of Practice in the absence of corresponding Indian Standards.

4.0 MCCBs (Thermal Magnetic Release type)

- 4.1 Moulded cases circuit breakers shall be standard products of established manufacturers and shall conform to IS . Breakers shall be rated for system short circuit

levels . Breakers shall incorporate thermal and magnetic Trips unless shown otherwise in the drawings.

5.0 **Instrument Transformers, Meters and Relays**

5.1 Ammeters and voltmeters shall have moving iron spring-controlled dead-beat elements in square bezel flush type cases 96 mm in size and suitable for switch board mounting. Meters shall conform to IS have grade `A` accuracy. Scale ranges shall meet with the requirements or as indicated on the drawing or in the schedule of quantities.

6.0 **SPECIFICATIONS for Power Panel**

- The electrical panels to be used as a floor distribution panel and floor mounting .
- The panel shall be floor standing cubicle pattern, fully compartmentalized panel fabricated out of a combination of 14-gauge CRCA Sheets. The panel shall be provided with 7 tanks anti-corrosion treatment and powder coated with approved quality and shade of powder coating
- The panel shall be complete with interconnections earthing lugs etc.
- The components used in the fabrication of the panel shall be of high quality/reliability and shall be of reputed make, the spares of which are readily available in the local market.
- The panel shall have independent vertical compartments for bus bars (600 amp) and cables with sufficient clearance and accessibility for maintenance of the components and connections.
- The cable entries shall be suitable for bottom or top entry as per approved drawing and site conditions.
- Each incoming & outgoing feeder shall be totally enclosed, self-sufficient with MCCB unit, meters, CTs, indicators, doors, manual interlocking facility, terminal blocks, labels etc.
- The panel must be in conformity with the CPRI standards,IP42 and temperature rise for bus bars
- The panels shall be adequately ventilated with louvers and shall be protected with wire mesh from inside.
- All doors shall be provided with neoprene gasket of good quality
- Base framework for panel of minimum channel/angle thickness (3.0) and strength as per IS standards shall be robust and as per site requirement.
- The entire control panel shall be manufactured as per IS and IEC standards wherever applicable. All components in the panel, like MCCBs meters, CTs etc. shall be of approved make and shall have confirm to ISI
- The design, drawings and complete panel shall be got approved from the Banks Engineer.
- The rates quoted shall be inclusive of Panel suitable size stand of as per site required of heavy-duty MS Angle Iron [appropriate size]
- The panel shall be provided with two earth connections of sufficient capacity.

- MCCBs shall be thermal magnetic release based and OEM standard fulfilling all the standard safety and ISI industrial / commercial and suitable for motorized load .
- The maximum height of operating handle/push button shall be not less than 300 mm.
- Frame shall be enclosed by sheet steel and thickness (14 gauge) for load bearing chambers and same for non-load bearing also.
- The panel manufacturer shall have in house arrangement powder coating HV testing and megger.
- The panel manufacturer shall have CPRI approved.

Note:- If Required of foundation trench wall/Civil work will be carried out by contractor on own expenses

7.0 Bus Bars and Accessories

The bus bar system shall be air-insulated, utilizing electrolytic-grade copper of a suitable current density (1.2A/mm²). All components must comply with relevant IS standards and meet the following specifications:

- Ratings and Construction: Bus bars shall be rated for 600A per phase. They must maintain a uniform cross-section designed to limit temperature rise to 35°C above ambient.
- Insulation: All bus bars shall be provided with color-coded, PVC heat-shrinkable sleeves (Red, Yellow, Blue, Black, and Green).
- Uniformity: To ensure balanced performance, the Earthing (E) and Neutral (N) bus bars shall be identical in dimension and material density to the Phase (R, Y, B) bus bars (R=Y=B=N=E)
- Support & Insulation: Bus bars must be mounted on non-hygroscopic molded (SMC/DMC) supports. These supports must be capable of withstanding thermal and dynamic short-circuit stresses mentioned in BOQ..
- Clearance & Density: All vertical/horizontal sections and interconnections shall maintain a minimum current density of (1.2A/mm²). Spacing between bus bars must strictly adhere to IS standards for air clearance.

Panel Accessories

The panel fabricated as above shall incorporate the following accessories

- Monitoring: Two sets of suitable size (96mmx96mm) flush-mounted, digital multifunction meters (0–500V range) with built-in selector switches and accompanying CTs/PTs.
- Protection: 4A MCBs of suitable breaking capacity for meter protection.
- Indication: One set of grouped LED-type indicating lamps with engraved nameplates for mains supply status.
- General: All other auxiliary items necessary for the safe and proper functioning of the control panel according to its intended purpose.

Bus Bar Calculation (Reference)

The minimum cross-sectional area for a 600A rating is calculated based on a density of 1.2A/mm²

Example- Rating 600Amp=1.2A/mm²x(10mm x 50mm) = 600A per phase

Note: The minimum bus bar cross-sectional area shall not be less than 500sqmm.

8.0 **Earthing**

- 8.1 All switches panels shall be provided with an earth bar as specified.
- 8.2 Earthing of the switchboards shall be through the equipment earthing system provided in the building with two-earth connection as shown.

9.0 **Installation**

- 9.1 All panels shall be supported on MS channels incorporated in the panel during the fabrication. All such supports shall be prime coated with two finish coats after completion of the work. All panels shall be touched up for damaged painting.
- 9.2 All panels shall be megger phase to phase and phase to neutral using a 1000V megger with all outgoing feeders in closed position. The megger value should not be less than 2.5 megaohms between phases and 1.5 mega ohms between phases and neutral.
- 9.3 Fabrication drawings of all panels shall be approved by the Consulting Engineers before fabrication.

10.0 **Circuit Breakers**

- 10.1 Certificate for all routine and type tests for circuit breakers in accordance with the IS: shall be furnished before delivery of materials. In addition, all panels shall be meggered phase to phase and phase to neutral, using a 1000V megger with all switchgear in closed position. The megger value should not be less than 2.5 mega ohms between phases and 1.5 mega ohms between phase and neutral.
- 10.2 All meters shall be calibrated and tested through secondary injection testes.
- 10.3 All field tests shall be witnessed by Bank and recorded.

11.0 **Mode of measurement:**

- 11.1 Panels will each be considered as one unit for the purpose of measurement and shall include the following:
 - i) Incoming and outgoing feeder terminals.
 - ii) Interconnections and controls and instrument wiring with necessary protective fuses.
 - iii) Meters Relays, Indicating lamps, CT's control fuses etc.
 - iv) Supporting structure, sheet steel enclosure.
 - v) Installation and testing.

12.2 **Isolators shall each be measured as on unit complete with:**

- i) Mounting frame
- ii) Switch / fuse

12.3 Earthing of the Panel / Isolator from the equipment earthing system will be measured separately and paid at unit rates.

12.4 Outgoing and incoming feeder terminations will be paid for at the unit rates separately as specified under cabling.

13. MEDIUM VOLTAGE CABLING

13.0 Scope

13.1 The scope of work shall cover supply, laying connecting, testing and commissioning of low and medium voltage power and control cabling.

14.0 Standards

All codes and standards mean the latest. Where not specified otherwise the installation shall generally follow the British Standard Codes of Practice.

15.0 Cables

All cables shall be 1100-Volt grade PVC insulated sheathed with or without steel armoring as specified and with an outer PVC protective sheath. Cables shall have high conductivity stranded Aluminum or Copper conductor and cable core color coded to the Indian Standards.

All cables shall be new without any kinks or visible damage. The manufacturer's name, insulating material, conductor size and voltage class shall be marked on the surface of the cable every 600 mm centers.

15.1 Installation

Cables shall be laid in the routes marked in the drawings. Where the route is not marked, the Contractor shall mark it out on the drawings and also on the site and obtain the approval of the R.B.I. Engineer before laying the cable. Procurement of cables shall be on the basis of actual site measurements and the quantities shown in the schedule of work shall be regarded as a guide only.

15.2 Cables running indoors shall be laid on walls, ceiling, inside shafts or trenches. Single cables laid shall be fixed directly to walls or ceiling and supported at not more than 500 mm by G.I. spacer & G.I. clamp, cable angle iron support, etc. Where number of cables is run, necessary perforated cable trays if specified shall be provided where shown. Perforated trays shall be steel or Aluminium as specified in the schedule of work and supported on mild steel framework as shown on drawings or as approved. Cables laid in built-up trenches shall be on steel supports. Plastic identification tags shall be provided at every 30 m.

15.3 Cables shall be bent to a radius not less than 12 (twelve) times the overall diameter of the cable or in accordance with the manufacturer's recommendations whichever is higher.

15.4 In the case of cables buried directly in ground, the cable route shall be parallel or perpendicular to roadways, walls etc. Cables shall be laid on an excavated, graded trench, over a sand or soft earth cushion to provide protection against abrasion. Cables shall be protected with brick or cement tiles as shown on drawings. Width of excavated trenches shall be as per drawings. Backfill over buried cables shall be with a minimum earth cover of 600mm. The cables shall be provided with cable markers at every 35 meters and at all loops/points.

15.5 The general arrangement of cable laying is shown on drawings. All cables shall have one length from panel to panel without any joints or splices. Cables shall be identified at end terminations indicating the feeder number and the Panel/Distribution board from where it is being laid. All cable terminations for conductors up to 4 sq. mm may be insertion type and all higher sizes shall be tinned copper crimp type lugs. Cable terminations shall have necessary brass glands. The end termination shall be insulated with a minimum of six half-lapped layers of PVC tape. Cable armoring shall be earthed at both ends.

16.0 **Testing**

16.1 MV cables shall be tested upon installation with a 500V Megger and the following readings established.

- 1) Continuity on all phases.
- 2) Insulation Resistance
 - (a) Between conductors
 - (b) All conductors and ground

All test readings shall be recorded and shall form part of the completion documentation.

17.0 **Mode of measurement**

17.1 Cables will be measured on the basis of common rate per unit length indoor or outdoor and shall include the following:

For cables laid indoors:

- i) G.I. spacer, Clamp & angle iron cable support.
- ii) Installation, commissioning and testing
- iii) Cable marking

OR

For cable buried underground:

- i) Cables and protective bricks & tiles
- ii) Installation, commissioning & testing
- iii) Cable markers

- 17.2 Cable trays/racks will be measured on the basis of unit length for individual sizes and shall include.
- i) Perforated trays on M.S. framing ladder wall support or ceiling suspenders.
 - ii) Installation and painting in 2 coats of black bituminous paint on one coat of red oxide primer.
- 17.3 Each cable termination will be measured as one unit for payment. Certain cable sizes are grouped together and rates shall be furnished against each group. The item shall include the following:
- i) Cable glands, lugs, bolts, nuts
 - ii) All jointing materials
 - iii) Installations, testing and commissioning.
 - iv) Earthing the glands.

The cost of laying protective tiles shall be part of cable cost.

18. DISTRIBUTION BOARDS

1.0 Scope

1.1 The scope of work shall cover the supply installation, testing and commissioning of lighting and power. Ups distribution boards. Associated minor civil work required for the erection of the DBs, such as opening in wall, etc., also included in the scope of this contract.

20.0 Standards

20.1 The following standards and rules shall be applicable:

- 1) IS: voltages not exceeding 1000V
- 2)

20.2 All codes and standards mean the latest. Wherever not specified, the installation shall generally follow the Indian Standard Codes of Practice or the relevant British Standard Codes of Practice in the absence of Indian Standard.

21.0 Distribution Boards

21.1 Distribution boards Factory fabricated & painted along with the controlling MCB's or Isolator as shown shall be fixed in mild steel box with hinged lockable door suitable for recessed mounting in wall. Distribution boards shall be made of 16 SWG/ asper OEM sheet duly rust inhibited through a process of degreasing, acid pickling, phosphating and spray painting to an approved colour over a coat of red oxide primer.

Three phase boards shall have phase barriers and a wire channel on three sides generally. Neutral bars shall be solid tinned copper bars with tapped holes and chase headed screws. For 3 phase DBs 3mm independent neutral bars shall be provided. All DBs shall be internally pre-wired using copper insulated PVC wires brought to a terminal strip of appropriate rating for outgoing feeders. All Blank space shall be provided with suitable PVC Blank plate.

21.2 Conduit knockout shall be provided as required/shown on drawings and the entire board shall be rendered dust and vermin proof with necessary sealing gaskets.

21.3 MCBs shall have quick make-and-break non-welding self-wiping silver alloy contacts for short circuit both the manual and automatic operation. Each pole of the breaker shall be provided with inverse time thermal over load and instantons over current tripping elements, with trip-free mechanism. In case of multiple breakers, the tripping must be on all the poles and operating handle shall be common. Pressure clamp terminals for standard/solid conductor insertion are acceptable up to 4 sq. mm Aluminium or 2.5 sq. mm copper and for higher ratings, the terminals shall be suitably shrouded. Wherever MCB isolators are specified they are without the tripping elements.

21.4 Fuses shall be HRC link type or rewire-able with necessary fuse carriers and with S.C. rating of not less than 50KA. **Bottle type fuses are not acceptable.** Fuse carrier terminals shall be suitably shrouded.

21.5 Distribution boards shall have HRC/rewire-able fuses as shown on the schedule and drawings. Board shall meet with the requirements of IS: 2675 and marking arrangement of bus bars shall be in accordance with IS: 375. Each board shall have two separate earthing terminals. **Circuit diagram** indicating the load distribution **shall be pasted on the inside of the DB as instructed.** One earthing terminal for single phase and two terminals for 3 phase DBs shall be provided with an earth strip connecting the studs and the outgoing earth bar.

21.6

21.7 All outgoing feeders shall terminate on terminal strip which in turn is **power wired to the MCB/Fuse base by means of insulated single conductor copper wires as follows:**

Up to 15 A - 2.5 Sq. mm

25 A - 4.0 Sq. mm

63 A - 6.0 Sq. mm

22.0 **Installation & Testing**

22.1 All distribution boards shall be mounted on wall or recessed, with necessary angle iron framework. All mounting frames shall have one prime coat and two finish coats after the completion of the work. All distribution boards shall be touched up for damaged painting.

22.2 All boards shall be meggered phase to phase and to neutral using 1000V megger with all switches in closed position. The megger value should not be less than 2.5 mega ohms between phase and 1.5 mega ohms between phase and neutral.

22.3 Fabrication drawings of all boards shall be approved by the consultants before fabrication and be inspected before dispatch, unless waived in writing.

24.0 **Mode of measurement**

24.1 The distribution board complete with the various components specified, indicating lamps, supporting frame, internal wiring, erection, etc., will be treated as one unit for the purpose of measurement and payment.

24.2 DBs with dimmers shall be separately counted.

25. **EARTHING**

1.0 **Scope**

1.1 The **Scope** of work shall cover supply and laying of Aluminium /Copper earth strips and connecting the power panels, DBs and switchboards.

2.0 **Standards**

2.1 The following standards and rules shall be applicable:

- 1) IS: Code of Practice for earthing.
- 2) Indian Electricity Act and Rules.

2.2 All codes and standards mean the latest. Where not specified otherwise the installation shall generally follow the Indian Standard Code of Practice or the British Standard Codes of Practice in the absence of Indian Standards.

3.0 **Plate Earthing Station**

3.1 The substation earthing shall be with copper plate earthing station unless otherwise specified.

3.2 The earthing station shall be as shown on the drawing. The earth electrodes shall be 600x600x3 mm copper plate. The earth resistance shall be maintained with a suitable soil treatment and watering arrangement as shown on drawings. Excavated soft soil shall be thoroughly mixed with 6 percent by weight of common salt with 10 percent by weight of water and fill the earth pit.

3.3 **The resistance of each earth station should not exceed 5 ohms.**

3.4 The earth lead shall be connected to the earth plate through Copper / Brass bolts as shown on the drawing.

4.0 **Pipe Earthing Station**

4.1 The pipe earth station shall be as shown on the drawing and shall be used for equipment earth grid. The earth electrodes shall be 2.5 m long 50mm dia 5mm thick galvanized steel pipe. The earth resistance shall be maintained with a suitable soil treatment as shown on drawings and as per plate electrodes.

- 4.2 The resistance of each earth station should not exceed 5 ohms.
- 4.3 The earth lead shall be fixed to the pipe with a clamp & safety set screws. The clamps shall be permanently accessible.
- 5.0 Earth leads and connections
- 5.1 Earth lead shall be bear Copper or Aluminium or galvanized steel as specified sizes shown on drawings. Copper lead shall have a phosphor content of not over 0.15 percent. Aluminium and galvanized steel buried in ground shall be protected with bitumen and hessian wrap or polythene faced hessian and bitumen coating. At road crossing necessary Hume pipes shall be lead. Earth lead run on surface of wall or ceiling shall be fixed on saddles or wall so that the strip is at least 6 mm away from the wall surface.
- 5.2 All earth strips shall be jointed as follows:
 Aluminum: Riveting with 2 Nos.. 100 mm long bimetal fish plates using copper rivets.
 Galvanized steel: Lap welding with 50mm minimum lap.
- 5.3 All strips shall be run on walls/beams with 6mm thick galvanized steel earth saddles at 500 mm center to center.
- 6.0 Equipment Earthing
- 6.1 All apparatus and equipment transmitting or utilizing power shall be earthed in the following manner. Copper earth wires shall be used where copper wires are specified. Aluminium wires may be used where aluminium phase wires are specified unless otherwise indicated in the schedule of work and drawings.
- 6.2 Power transmission apparatus
- 6.2 1) Metallic conduits hall not be acceptable as an earth continuity conductor. A separate insulated / bare earth continuity conductor of size related to phase conductor shall be provided as follow:

Cross-section in sq. mm			
Size of phase conductor	Copper		
Up to 16	< same >		1.55
More than 16 up to 35	< 16 >		32
Over 35	< as shown in drawings >		
Minimum (bare)	2.5	4	6
Minimum (enclosed)	2.5	2.5	-

The earth continuity conductor may be drawn inside the conduit in which case, its hould be insulated.

6.2 2) Non-metallic conduit shall have an insulated earth continuity conductor of the same size as for metallic conduit. All metal junction and switch boxes shall have an inside earth stud

to which the earth conductor shall be connected. The earth conductor shall be distinctly coloured Green and Yellow for easy identification.

6.2 3) Armoured cables shall be earthed by 2 distance earth connections to the armouring at both the ends. In multiple cables earthing a panel / DB, the cable joints shall be bonded together using a bonding wire selected on the basis of the largest size of cable in the group.

6.2 4) In the case of unarmoured cable, an earth continuity conductor shall either be run outside along the cable or should form a separate insulated core of the cable.

6.2 5) 3 pH Power panels and distribution boards shall have 2 distinct earth connections of the size correlated to the incoming cable size. In case of 1 pH DBs a single earth connection is adequate. Similarly, for 3 pH and 1 pH isolating switches there shall be 2 and 1 earth connections respectively, size being correlated to the incoming cable.

7.0 Testing

7.1 The following earth resistance values shall be measured with an approved earth megger and recorded.

- 1) Each earthing station.
- 2) Earthing system as a whole

Place:

Signature of Contractor

Date:

Name and designation:

Name of firm with Seal:

Section J

APPROVED MAKES OF MATERIALS / EQUIPMENTS - Electrical Work

1. The Contractor shall obtain prior approval from the Engineer-in-charge before placing order for any specific material or engaging any of the specialized agencies. The Contractor shall make a detailed submittal with catalogues and highlighted proposed specifications, as well as full details of the works executed by the specialized agency, as specified.
2. In case of non-availability of the brand specified in the contract the Contractor shall approach Engineer-in-charge to acquiring alternate equivalent brand of the material subject to submission of documentary evidence of non-availability of the specified brand. No claim on this account shall be entertained.

Sr. No.	Item/ Material	Make/ Name of the manufacturer or equivalent
1	MCBs, MCCBs, ELCBs and MCB DBs	LEGRAND, HAGER, SIEMENS, L & T, Schneider , ABB , C& S or equivalent
2	PVC INSULATED ARMOURED/FLEXIBLE CABLES (Cu)	POLYCAB, CCI, FINOLEX, RR CABLE, KEI or equivalent
3	FRLS COPPER CONDUCTOR PVC INSULATED WIRES	POLYCAB, FINOLEX, R R Cables, KEI , or equivalent
4	PVC CONDUITS (1.5 mm THICK) & ACCESSORIES (not less than 20 mm dia)	PRECISION/AKG/SANCO/KINJAL, or equivalent
5	Modular - SWITCHES/PLUG SOCKET, FAN REGULATOR, TEL. SOCKET, INFORMATION OUTLET MODULAR TYPE	LEGRAND, CPL OBSESSION, MKEI, ANCHOR, ABB, HAGER,SCHNEIDER ,JAGUAR , or equivalent
6	TEL WIRES AND CABLES	POLYCAB, DELTON, ITL, FINOLEX, or equivalent
8	WALL FANS/EXHAUST FANS	CROMPTON, BAJAJ, ELECTROMECH, USHA, ALMONARD, or equivalent
9	DOUBLE COMPRESSION TYPE CABLE GLAND, SOCKETS CRIMP TYPE	DOWEL'S, SIEMENS, COMET, or equivalent
10	RJ 6 CABLE	AVAYA, D-LINK, POLYCAB, FINOLEX, DELTRON, or equivalent
11.	ANGLE/BATTEN & CEILING ROSE	ABB/ANCHOR/HAGER, or equivalent
12.	5 STAR RATED CEILING FAN (48" High speed)	CROMPTON, ORIENT, USHA, or equivalent
13	CTS	Kappa/ Pragathi/C&S/indo tech, or equivalent
14	Panel Body	CPRI Approved (TATA/Jindal make sheets, or equivalent)
15	Gland and Lugs	Dowells, Comet, Braco, Brass nicile, or equivalent

Place:
Date:

Signature of Contractor

Name and designation:
Name of firm with Seal:



**Reserve Bank of India
Estate Department
Patna**

**“Electrical Works for Renovation of SBS and allied area at Bank’s Main Office
Building, Patna”**

Preamble

The rates quoted shall include the following:

1. The item and quantities indicated in the schedule of quantity are tentative and as per need of work and as decided by the Bank certain items/ quantities may not be required to be executed or may be executed with reduction in quantities to any extent. The contractor has to execute items/quantities as per direction of Bank and no claim on this account whatsoever it may will be entertained by the Bank in respect of non-operation of items/reduction in quantities. Charges required to comply with all the provision under contract labour Act 1970(including subsequent revision if any) and rules therein.
2. Providing for all costs and charges incurred by the contractor complying with all safety health and welfare regulations, appertaining to staff and work people employed on the site.
3. Keeping the site free from debris arising from the works during the renovation/construction/repair/ period and leave the site free from debris on completion of work to the satisfaction of the Employer.
4. Providing electric lights, maintain system, all as required for the works and remove the temporary installations on completion
5. Making necessary holes/pockets/chases in masonry/ concrete/floors/walls/ partition etc. and making good the damages matching to the surrounding specification at no extra cost to the Bank.
6. Providing and erecting necessary scaffolding and providing access for work area as may be required for carrying out the repair works and for inspection of work at all levels and heights and removal the same after satisfactory completion of work.
7. Charges for Inspecting the site and get acquainted with pertaining works just idea for works to be carried out before quoting the rates.
8. Necessary charges towards providing service of a qualified supervisor on the work site during entire working hours and shall be who shall be available at work site to receive instructions from the Bank and act accordingly.
9. Contractors will have to submit a time bound programme just after the award of the work and get it approved from the Bank before commencement of work.
10. The rates shall also include the removal and carting away all debris, etc from Bank’s premises.
11. Curing the items of work involving the use of cement and waterproof paints.
12. The rates should be inclusive of all relevant taxes, GST, transportation charge etc. and for all the accessories required for the completion of the work. No extra amount will be paid for whatsoever. All fluctuations in prices of all materials & labour shall be borne by the contractor.

Place:

Signature and Seal of the contractor

Name & address



**Reserve Bank of India
Estate Department
Patna**

**Tender for Electrical Works for Renovation of SBS and allied area at Bank's Main
Office Building, Patna**

e-Tender no: RBI/Patna Regional office/Estate/25/25-26/ET/ 1046 [Electrical Work for SBS]
Schedule of Quantities

(Price Bid)

Part -II

Name of Contractor _____

Address _____

Close Bid Date: - March 05, 2026 up to 12.00 Hrs.

Bank's Estimate					
Electrical Works for Renovation of SBS and allied area at Bank's Main Office Building, Patna					
Sl No	Work description	Qty.	Unit	Rate	Amount
1	<p>LT Distribution Panel -Power panel: Supply, installation, testing, commissioning of cubical type floor mounted with suitable (C- channel), MS Angle Iron stand (as per site requirement) Low voltage switchgear, with multifunction meter for measuring power voltage and current and control gear assembly (L.T. panel) with 600Amp copper Bus Bar of electrolytic grade, Bus cable alley for switch gear /MCCBs of following capacity and all as per specifications etc. given in tender & as per drawings. The panel will confirm to IS standard manufacturing and CPRI standard which including carefully dismantling of existing old panel disconnection of end connections and redressing of all cable with all accessories from the panel etc. and installation of new panel on same place including all end termination/connections of all existing Incoming cables with the using of lugs/glands as per site requirement of existing cable size and as per site requirement for increase of length of cable will be supplied by the contractor etc. complete all as directed by Banks Engineer. Panel sheet thickness should be 14 gauge.</p> <p>INCOMING:</p> <p>(a) 400 Amp 4 pole MCCB 50kA Thermal magnetic release based with Overload and short circuit fault protection & spreader links, Neutral links for termination for 400 AMP of industrial / commercial standard , 1 nos</p> <p>OUT GOING:</p> <p>(b) 200 Amp 4 pole, 50 KA MCCB - with Thermal Magnetic Release based & spreader links, over load & short circuit protection for termination 200 Amp , 1 Nos.. (Ics=100%Icu) with spreader links and rotary handle</p> <p>(c) 100 Amp 4 pole, 25 KA MCCB - with Thermal Magnetic Release based & spreader links, over load & short circuit protection for termination 100 Amp with rotary type front operating handle - 1Nos.. (Ics=100%Icu) spreader links and rotary handle.</p>	1	Job		

	(d) 63 Amp 4 pole, 25 KA MCCB - with Thermal & Magnetic Release based & spreader links, over load & short circuit protection for termination 63 Amp , 7 Nos. with spreader links and rotary handle.				
2	Briquetting cable: The Briquetting cable work shall encompass the Supply, Installation, Testing, and Commissioning (S.I.T.C.) of 4-core x 95 sq. mm copper flexible cable (1.1 kV grade, PVC sheathed), with two runs of 25*3 mm galvanized iron strip for mechanical support/Earthing. Cable shall be laid on wall in concealed/surface manner with saddling as per site requirement. The circuit shall extend from the 200 Amp, 4-pole, 50 KA MCCB in the electrical panel to the Briquetting machine, incorporating all necessary accessories from 200 Amp 4 pole, 50 KA MCCB of the Electrical panel to Briquette machine etc complete all accessories as per site requirement including end termination both sides, dismantling of old main circuit wiring also complete as directed By Bank's Engineer.	R. meter	50		
3	Shredding cable: The scope of work encompasses the Supply, Installation, Testing, and Commissioning (S.I.T.C.) of a new main power circuit for the Shredding machine. This circuit shall utilize 4-core x 25 sq. mm, 1.1 kV grade, XLPE insulated, PVC sheathed, copper flexible cable , mechanically supported by two runs of suitable size galvanized iron binding wire for earthing . The cable is to be laid either concealed within the wall or surface-mounted, depending on site requirements, extending from the designated 63/100 Amp, 4-pole, 25 kA MCCB within the main electrical panel to the Briquetting machine. The work includes the complete provision of all necessary accessories, end terminations at both ends, and the dismantling and removal of the existing main circuit wiring, all to be completed as directed by the Bank's Engineer.	R. meter	50		

4	<p>Distribution board (Raw power)- Supply, Installation, Testing and Commissioning of 6-way Single Door company fabricated TPN IP43 MCB DB Horizontal type (8 + 18) with single phase outgoing and loose wire box in concealed manner/if required surface mounting i with all internal connections & loops by providing of all hard-wares as per site requirements complete comprising of the followings on walls / pillars INCOMER (a) 63 A FP RCBO 'Ç' series 10KA. 1-No OUTGOING (a) 16-20A SP MCB 'Ç' series 10KA. ----18-Nos. Place: SBS ,Kuster room, Kuster Engineer Room</p>	Nos.	3		
5	<p>Distribution board (ups power)- Supply, Installation, Testing and Commissioning of 6-way single-Door company fabricated TPN IP43 MCB DB Horizontal type (8 + 18) with single phase outgoing and loose wire box in concealed manner/if required surface mounting with all internal connections & loops by providing of all hard-wares as per site requirements complete comprising of the followings on walls / pillars INCOMER (a) 63 A FP RCBO 'Ç' series 10KA. 1-No OUTGOING (a) 16-20A SP MCB 'Ç' series 10KA. ----18-Nos. Place: SBS room for UPS light ,</p>	Nos.	1		
6	<p>4 way VTPN DB: Supply, Installation, Testing and Commissioning of 4-way single-Door company fabricated VTPN IP43 MCB DB Vertical type with Three phase outgoing and loose wire box in concealed manner/if required surface mounting with all internal connections & loops by providing of all hard-wares as per site requirements complete comprising of the followings on walls/pillars INCOMER (a) 63 A FP RCBO 'Ç' series 10KA. 1-No OUTGOING (a) 16-20A TP MCB 'Ç' series 10KA. ----02-Nos. Place: Near SBS room for 16 amp three phase point,</p>	Nos.	1		

7	<p>Cable for DBs: The scope of work encompasses the Supply, Installation, Testing, and Commissioning (S.I.T.C.) of a new main power circuit for the Briquetting machine. This circuit shall utilize 4-core x 25 sq. mm, 1.1 kV grade, XLPE insulated, PVC sheathed, copper flexible cable, mechanically supported by two runs of suitable size galvanized iron binding wire for earthing. The cable is to be laid either concealed within the wall or surface-mounted, depending on site requirements, extending from the designated 63/100 Amp, 4-pole, 25 kA MCCB within the main electrical panel to Double door DB installed in above places. The work includes the complete provision of all necessary accessories lugs , end terminations at both ends, and the dismantling and removal of the existing main circuit wiring, all to be completed as directed by the Bank's Engineer.</p>	R. meter	100		
9	<p>16AMP three phase power point: Supply & laying of 4 core x 6sqmm copper armoured cable with two run of suitable Gi wire from VTPN Distribution board to 3 Phase power point through Existing raceway on wall/ partially on ceiling, Wall in surface manner with required terminations & Spacers , saddles and hardware materials.16AMP three phase power point comprising with 4Pole FPN 16 AMP MCB with four pole box. Length of cable shall be Approx 20meter.</p>	Nos.	1		

10	<p>Supply, Installation, Testing & Commissioning (SITC) of 1100V grade, (3x1.5) sq mm multi-stranded copper conductor FRLS (Flame Retardant Low Smoke) wires with PVC sheathing in a suitable size ISI-marked Medium class (MMS) PVC conduit. This includes supplying and laying the conduit and all accessories above the false ceiling or on the wall (surface/concealed) from the switchboard to individual light or buzzer fittings for each point. The rate shall also include: The cost of circuit wiring using (3x2.5) sq mm multi-stranded copper conductor FRLS wire in a suitable size ISI-marked HMS class PVC conduit (surface/concealed) from the Miniature Circuit Breaker (MCB) Distribution Board (DB) to the switchboard.</p> <p>Supply and installation of 10-A modular type switches on a suitable size company-fabricated Galvanized Iron (G.I.) modular box with a modular plate and cover complete set, as per site requirement, to be installed in a concealed manner or over a concrete surface, if required, including all hardware. Partially laying the above wiring over concrete beams/roof surfaces, if required, by providing and laying the same as per site requirement. Both end terminations and interconnections by providing suitable size wires, etc., as required by the bank's engineer. All work carried out will adhere to the Indian Electricity (IE) rules. The average length of circuit wiring (3x2.5 sq mm) is approximately 18 running meters. NOTE: The lighting circuits shall be connected in a way to enable alternate switching of different groups and zones of lights as per site requirement and the direction of the Bank's Engineer.</p>				
	Group-A: Sperate light point controlled by one switch	Nos.	10		
	Group-B: Loop light point 2 Nos. to 6 Nos.. light controlled by one switch	Nos.	5		
	Group-B: Loop light point 7 Nos. to 12 Nos.. light controlled by one switch	Nos.	4		

11	<p>15/16 Amp (Raw power) Power Outlet: Point Wiring Installation of a 15/16 Ampere UPS power outlet point, wired using 3x4.0 Sq. mm PVC insulated FRLS copper conductors laid within PVC conduit (concealed or surface-mounted within a GI raceway/casing capping process). The outlet shall feature a modular 16 Amp socket controlled by a dedicated 16 Amp switch, mounted on a modular faceplate. A dedicated circuit homerun must be run directly from the Distribution Board (DB) to the outlet point; no looping is permitted. Rate shall be including FRLS wire , labor and accessories etc. (for kuster panel)</p>	Nos.	6		
12	<p>6 Amp (Raw power) Power Outlet: Point Wiring Installation of a 6 Ampere UPS power outlet point, wired using 3x 2.5 sq mm PVC insulated FRLS copper conductors laid within PVC conduit (concealed or surface-mounted within a GI raceway/casing Capping Process). The outlet shall feature a modular 6 Amp socket controlled by a dedicated 6 Amp switch, mounted on a modular faceplate. A dedicated circuit homerun must be run directly from the Distribution Board (DB) to the outlet point; no looping is permitted. Rate shall be including FRLS wire , labor and accessories etc. (for kuster panel)</p>	Nos.	6		
13	<p>15/16 Amp (Raw power) Power Outlet: Point Wiring Installation of a 15/16 Ampere UPS power outlet point, wired using 3x4.0 sq mm PVC insulated FRLS copper conductors laid within PVC conduit (concealed or surface-mounted within a GI raceway/casing cap process). The outlet shall feature a modular 16 Amp socket controlled by a dedicated 16 Amp switch, mounted on a modular faceplate. A dedicated circuit homerun must be run directly from the Distribution Board (DB) to the outlet point; no looping is permitted. Rate shall be including FRLS wire , labor and accessories etc. (for power use)</p>	Nos.	10		

14	6 Amp (Raw power) Power Outlet: Point Wiring Installation of a 6 Ampere UPS power outlet point, wired using 3x2.5 sq mm PVC insulated FRLS copper conductors laid within PVC conduit (concealed or surface-mounted within a GI raceway/casing Caping Process). The outlet shall feature a modular 6 Amp socket controlled by a dedicated 6 Amp switch, mounted on a modular faceplate. A dedicated circuit homerun must be run directly from the Distribution Board (DB) to the outlet point; no looping is permitted. Rate shall be including FRLS wire , labor and accessories etc. (for fan etc)	Nos.	10		
15	LED Square (2'X2') Light Fittings Supply, Installation, Testing & Commissioning (SITC) of company fabricated minimum 36-W, minimum 100 Lumen/watt LED 2'x2'-ft Full Glow glare free square light fittings recess mounting type complete set of Approved make based on latest technology & reliable heat management partially after safely removing of existing fittings & partially after safely cutting of false ceiling properly hanging with GI fastener etc. The above rate shall also include end connection etc. as per site requirement & as directed by Bank Engineer. The above work will be carried out as per IE rule.	Nos.	45		
16	Wall Fan metal body heavy duty Supply and fixing of company fabricated 18 inches diameter size wall mounted metal body fan. The above rate shall also include end connection etc. as per site requirement & as directed by Bank Engineer. The above work will be carried out as per IE rule.	Nos.	10		
	Total amount inclusive of GST				
17	Rebate for unused dismantled items from renovation area:- Rebate for taking away unused dismantled items from renovation area after Careful dismantling of old concealed /surface wiring, old Electrical Panel, unused leftover cables (some of the old cable shall be used), power wiring, control wiring, UPS wiring, old retro type fittings fixtures, and old cables for the renovation work etc. without hindrance in the department and providing necessary support at suitable intervals of length anchoring on roof (supply cost of support materials have to be included) for existing used cables and dressing the old cables as directed by Banks Engineer.				

	Total amount inclusive of Rebate and GST				
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